

RATIFIED MINUTES OF MEETING No.06/17 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 21.06.2016

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.
- (iii) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I or to Shri Haradhan Das, FTDO, DES-I Section. Their email addresses are: darshan.singh@nic.in & haradhan.das@nic.in / nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 06/17 of the Norms Committee (NC-I) for the licensing year 2016-2017 was held on 21.06.2016 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
2.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
3.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

I - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

Case No.: 3/6/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
HQ File :01/80/050/00094/AM14/	RLA File :05/23/040/00016/AM14/	Lic.No/Date:0510353884 13.05.2013	Defer Date:05.07.2016
Decision: The Committee noted that the firm was asked to furnish essentiality certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods were required for petroleum operations vide letter dated 20.06.2014. However, the firm has informed that Directorate General of Hydro Carbon does not issue essentiality certificate for items which have already been supplied or against PO which has already been executed. In the instant case, items have already been supplied to the ONGC under Deemed Export category.			
The Committee deliberated on the issue and decided to defer the case to 05.07.2016.			

Case No.: 44/10/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	Defer Date:02.08.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 02.08.2016.			

Case No.: 50/15/80-ALC2/2013	Party Name: TERACOM LIMITED	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:02.08.2016
Decision: The Committee noted that the firm's reply dated 20.11.2015 has been sent to DEIT on 01.12.2015 for examination and comments. Case is deferred to 02.08.2016.			

Case No.: 36/15/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
HQ File :01/80/050/00292/AM14/	RLA File :05/23/040/00225/AM14/	Lic.No/Date:0510364996 09.09.2013	Defer Date:05.07.2016
Decision: The Committee noted that the firm was asked to furnish essentiality certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods were required for petroleum operations vide letter dated 20.06.2014. However, the firm has informed that Directorate General of Hydro Carbon does not issue essentiality certificate for items which have already been supplied or against PO which has already been executed. In the instant case, items have already been supplied to the ONGC under Deemed Export category. The Committee deliberated on the issue and decided to defer the case to 05.07.2016.			

Case No.: 46/15/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
HQ File :01/80/050/00302/AM14/	RLA File :05/23/040/00245/AM14/	Lic.No/Date:0510366074 19.09.2013	Defer Date:05.07.2016
Decision: The Committee noted that the firm was asked to furnish essentiality certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods were required for petroleum operations vide letter dated 20.06.2014. However, the firm has informed that Directorate General of Hydro Carbon does not issue essentiality certificate for items which have already been supplied or against PO which has already been executed. In the instant case, items have already been supplied to the ONGC under Deemed Export category. The Committee deliberated on the issue and decided to defer the case to 05.07.2016.			

Case No.: 21/18/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
HQ File :01/80/050/00351/AM14/	RLA File :05/23/040/00273/AM14/	Lic.No/Date:0510367148 30.09.2013	Defer Date:05.07.2016

6 **Decision:** The Committee noted that the firm was asked to furnish essentiality certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods were required for petroleum operations vide letter dated 20.06.2014. However, the firm has informed that Directorate General of Hydro Carbon does not issue essentiality certificate for items which have already been supplied or against PO which has already been executed. In the instant case, items have already been supplied to the ONGC under Deemed Export category.

The Committee deliberated on the issue and decided to **defer the case to 05.07.2016**.

Case No.: 15/19/80-ALC2/2013	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:02.08.2016

7 **Decision:** The committee noted that firm's application has been sent to C&PC on 09.12.2014 for comments. Sixth reminder was issued to C&PC on 13.02.2015. D.O letter from Chairman (NC-I) has been issued to JS, C&PC on 23.07.2015 followed by another D.O on 29.12.2015 to **expedite comments**. Case is deferred to 02.08.2016.

Case No.: 8/19/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
HQ File :01/80/050/00380/AM14/	RLA File :05/23/040/00310/AM14/	Lic.No/Date:0510370619 08.11.2013	Defer Date:05.07.2016

8 **Decision:** The Committee noted that the firm was asked to furnish essentiality certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods were required for petroleum operations vide letter dated 20.06.2014. However, the firm has informed that Directorate General of Hydro Carbon does not issue essentiality certificate for items which have already been supplied or against PO which has already been executed. In the instant case, items have already been supplied to the ONGC under Deemed Export category.

The Committee deliberated on the issue and decided to **defer the case to 05.07.2016**.

Case No.: 13/19/80-ALC2/2013	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date:02.08.2016

9 **Decision:** The committee noted that the firm's reply dated 14.05.2014 has been sent to C & PC on 17.06.2014 followed by reminders dated 13.08.2014, 03.11.2014 and 09.01.2015 for comments. D.O letter from Chairman (NC-I) has been issued to JS, C&PC on 23.07.2015 followed by another D.O on 29.12.2015 to **expedite comments**. However, as per request of C&PC, firm's application was again sent to them on 29.02.2016 for comments. Case is deferred to 02.08.2016.

10	Case No.:48/6/80-ALC2/2016	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Approved
	HQ File :01/80/050/00208/AM17/	RLA File :04/24/040/00173/AM14/	Lic.No/Date:0410152254 26.11.2013	
Decision: The Committee decided to ratify the norms based on the written recommendation of DHI vide ID Note dated 16.06.2016 on repeat basis with AA No.0410130238 dated 11.11.2011. RA may take further necessary action accordingly.				

11	Case No.:21/21/80-ALC2/2013	Party Name: GLOBE HI-FABS	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00417/AM14/	RLA File :05/23/040/00364/AM14/	Lic.No/Date:0510373033 10.12.2013	Defer Date:02.08.2016
Decision: The committee noted that the representative of the firm attended the personal hearing on 17.03.2015 and explained their case. The basic issue of their case is they imported Trucks in semi knocked down condition and after fixing some imported components on it they exported the same. However, as per Para 4.1.3.1 of FTP "an Advance Authorization is issued to allow duty free import of inputs, which physically incorporated in export product (making normal allowance for wastage)." Therefore, Committee decided to refer this case to Policy Division for their comments on whether such cases can be allowed under the Advance Authorization Scheme. Accordingly, Policy -IV Section has been requested to offer their comments on the issue vide ID Note dated 31.03.2015 followed by reminder dated 13.08.2015 and 06.11.2015 and 29.02.2016. The Committee decided to remind PC-IV again to send their comments. Case is deferred 02.08.2016.				

12	Case No.:41/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Approved
	HQ File :01/80/050/00362/AM15/	RLA File :07/24/040/00051/AM15/	Lic.No/Date:0710104231 20.05.2014	
Decision: The Committee decided to ratify the norms based on the written recommendation of DHI vide UO No.3 (136)/14-TSW (B) dated 17.05.2016 as under:- "Recommend import under C-1647. Components may be allowed under GN-4 with accountability. Quantities of components should be integral multiples of 34 (quantity of export)". RA may take further necessary action accordingly.				

13	Case No.:43/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00364/AM15/	RLA File :07/24/040/00050/AM15/	Lic.No/Date:0710104233 20.05.2014	Defer Date:02.08.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 02.08.2016.				

14	Case No.:2/6/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
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HQ File :01/80/050/00161/AM17/	RLA File :05/23/040/00076/AM15/	Lic.No/Date:0510387476 27.05.2014	Defer Date:02.08.2016
Decision: The committee noted that firm's application has been sent to DHI on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.			

Case No.: 40/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
HQ File :01/80/050/00361/AM15/	RLA File :07/24/040/00084/AM15/	Lic.No/Date:0710105280 20.06.2014	Defer Date:02.08.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 02.08.2016.			

Case No.: 42/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
HQ File :01/80/050/00363/AM15/	RLA File :07/24/040/00079/AM15/	Lic.No/Date:0710105285 20.06.2014	Defer Date:02.08.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 02.08.2016.			

Case No.: 45/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
HQ File :01/80/050/00366/AM15/	RLA File :07/24/040/00103/AM15/	Lic.No/Date:0710105283 20.06.2014	Defer Date:02.08.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 02.08.2016.			

Case No.: 47/6/80-ALC2/2016	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Approved
HQ File :01/80/050/00207/AM17/	RLA File :04/24/040/00108/AM15/	Lic.No/Date:0410159109 28.07.2014	
Decision: The Committee decided to ratify the norms based on the written recommendation of DHI vide ID Note dated 16.06.2016 on repeat basis with AA No.0410130238 dated 11.11.2011. RA may take further necessary action accordingly.			

Case No.: 14/17/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
HQ File :01/80/050/00386/AM15/	RLA File :05/23/040/00234/AM15/	Lic.No/Date:0510391022 05.09.2014	Defer Date:02.08.2016

Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 02.08.2016.

20	Case No.:1/8/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00107/AM16/	RLA File :03/95/040/01010/AM15/	Lic.No/Date:0310794514 11.03.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm's reply dated 20.05.2016 has been sent to DHI on 07.06.2016 for examination and comments. Case is deferred to 02.08.2016.				

21	Case No.:2/8/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00108/AM16/	RLA File :03/95/040/01053/AM15/	Lic.No/Date:0310794805 23.03.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm's reply dated 20.05.2016 has been sent to DHI on 07.06.2016 for examination and comments. Case is deferred to 02.08.2016.				

22	Case No.:3/8/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00109/AM16/	RLA File :03/95/040/01052/AM15/	Lic.No/Date:0310794808 23.03.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm's reply dated 20.05.2016 has been sent to DHI on 07.06.2016 for examination and comments. Case is deferred to 02.08.2016.				

23	Case No.:18/4/80-ALC2/2015	Party Name: BRIJBASI HI TECH UDYOG LTD.	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00089/AM16/	RLA File :05/23/040/00601/AM15/	Lic.No/Date:0510393921 23.04.2015	Defer Date:02.08.2016
Decision: The Committee noted that MSME representative present in the meeting has informed that the firm is importing Chassis in semi knocked down condition from abroad which is similar to that of M/s Globe Hi-Fab whose case has been referred to PC-IV Section to confirm whether such imports are admissible as per Foreign Trade Policy and accordingly reminder to PC-IV has been sent on 29.02.2016 for comments. The Committee decided to remind PC-IV again to send their comments. Case is deferred 02.08.2016.				

24	Case No.:77/8/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00183/AM16/	RLA File :05/24/040/00003/AM16/	Lic.No/Date:0510393960 24.04.2015	Defer Date:02.08.2016
Decision: The Committee noted that C&PC vide OM No.46011/61/2013-PC.II (pt. file) dated				

20.05.2016 has provided comments. However, what is the basis of recommendation and what are norms and wastage on items of import have not been specified by C&PC. NC, therefore, decided to refer the case to MSME (Chemical Division) for their comments. Case is deferred to 02.08.2016.

25	Case No.: 78/8/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00184/AM16/	RLA File :07/24/040/00027/AM16/	Lic.No/Date:0710108234 19.05.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm's reply dated 30.12.2015 has been sent to MSME for comments on 27.01.2016. Case is deferred to 02.08.2016.				

26	Case No.: 23/8/80-ALC2/2015	Party Name: FINEFIT SEAT COVERS & ACCESSORIES	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00129/AM16/	RLA File :10/24/040/00009/AM16/	Lic.No/Date:1010059146 20.05.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm's reply dated 30.11.2015 has been sent to MSME for comments on 14.12.2015. Case is deferred to 02.08.2016.				

27	Case No.: 35/8/80-ALC2/2015	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00141/AM16/	RLA File :05/23/040/00038/AM16/	Lic.No/Date:0510394364 27.05.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm's reply dated 09.03.2016 has been sent to MSME for comments on 14.03.2016. Case is deferred to 02.08.2016.				

28	Case No.: 22/8/80-ALC2/2015	Party Name: DONALDSON INDIA FILTER SYSTEMS PVT. LTD.,	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Approved
	HQ File :01/80/050/00128/AM16/	RLA File :05/23/040/00051/AM16/	Lic.No/Date:0510394381 28.05.2015	
Decision: The Committee decided to ratify the norms based upon the written recommendation of MSME vide UO No. TL-13024/44/2016-MMM&A-DCMSME dated 21.06.2016 (copy to be sent to the firm and RA).				
RA may take further necessary action accordingly.				

29	Case No.: 21/8/80-ALC2/2015	Party Name: GESTEK ENGINEERING PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Rejected
	HQ File :01/80/050/00127/AM16/	RLA File :05/23/040/00070/AM16/	Lic.No/Date:0510394420 03.06.2015	
Decision: The committee noted that the firm has not furnished documentary evidence in support of cost of indigenous inputs for consideration of the case in reply to the letter sent to them on 18.04.2016 by DGFT and final reminder on 20.05.2016 sent through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.				

RA may take further necessary action accordingly.

30	Case No.:11/11/80-ALC2/2015	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Approved
	HQ File :01/80/050/00218/AM16/	RLA File :07/24/040/00050/AM16/	Lic.No/Date:0710108304 03.06.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/50/2016/TSW/30 dated 21.06.2016 as under:- 1. Net weight of export products at Sl. No. 1 & 2 may be specified as 2000 Kgs. & 400 Kgs., respectively. 2. Import items from Sl. No. 1 to 81, 87 to 93 & 97 may be allowed on net to net basis with accountability clause. 3. Quantities of import items at Sl. Nos. 82, 84, 85, 86, 94 & 95 may be allowed as 136.9 Mtrs., 67.5 Mtrs., 33.8 Mtrs., 67.3 Mtrs., 44.3 Mtrs. & 83.6 Mtrs., respectively as 1.02 mtrs./mtr content in the export products. 4. Quantity of import item at Sl. No. 83 may be allowed as allowed as applied for i.e. 54 Mtrs. on net to net basis. 5. Quantity of import item at Sl. No. 96 may be allowed as 299.3 Kgs. as 1.05 Kgs./Kg. content in the export products. RA may take further necessary action accordingly.				

31	Case No.:7/11/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00214/AM16/	RLA File :03/95/040/00086/AM16/	Lic.No/Date:0310796416 04.06.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm's reply dated 28.05.2016 has been sent to DHI on 07.06.2016 for comments. Case is deferred to 02.08.2016.				

32	Case No.:56/8/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00162/AM16/	RLA File :53/24/040/00001/AM16/	Lic.No/Date:5310018506 19.06.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 28.09.2015 followed by reminder on 29.10.2015 and 08.12.2015 for comments and decided to await comments from C&PC. Case is deferred to 02.08.2016.				

33	Case No.:62/8/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00168/AM16/	RLA File :05/24/040/00131/AM16/	Lic.No/Date:0510394667 23.06.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm has not replied to C&PC deficiency letter dated 16.05.2016 sent to the firm on 20.05.2016 and decided to send final reminder to them to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.				

Case is deferred to 02.08.2016.

34	Case No.:66/8/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00172/AM16/	RLA File :05/24/040/00132/AM16/	Lic.No/Date:0510394668 23.06.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm has not replied to C&PC deficiency letter dated 16.05.2016 sent to the firm on 20.05.2016 and decided to send final reminder to them to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 02.08.2016.				

35	Case No.:34/11/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00241/AM16/	RLA File :03/95/040/00156/AM16/	Lic.No/Date:0310797014 02.07.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to DRDO on 26.10.2015 for comments and DRDO has forwarded it to the D/o Expenditure, M/o Finance for comments on 19.05.2016. However, as the comments have not been received, NC decided to remind DRDO through Chairman, NC-I to expedite comments. Case is deferred to 02.08.2016.				

36	Case No.:29/17/80-ALC2/2015	Party Name: AUROLAB	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00333/AM16/	RLA File :35/24/040/00016/AM16/	Lic.No/Date:3510044775 16.07.2015	Defer Date:02.08.2016
Decision: The Committee noted that C&PC vide OM No.46011/140/2015-PC-II dated 06.04.2016 has provided comments. However, NC deliberated on it and decided to seek clarification from the C&PC as to why recommendation has been made in Kgs while both import and export items in AA are in Nos. The case has been sent to MSME (Chemical Division) on 19.05.2016 for examination and comments. Case is deferred to 02.08.2016.				

37	Case No.:31/17/80-ALC2/2015	Party Name: TREFILIERIES WIRE INDIA PVT LTD	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00335/AM16/	RLA File :34/24/040/00136/AM16/	Lic.No/Date:3410041423 03.08.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME in the firm's application vide UO No.30 (189)/15-ME dated 15.12.2015) letter sent to them on 19.04.2016 and final reminder on 20.05.2016. The firm has sought time to furnish reply. Case is deferred to 02.08.2016.				

38	Case No.:33/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3410041426	Defer

:01/80/050/00337/AM16/	:34/24/040/00095/AM16/	04.08.2015	Date:02.08.2016
Decision: The Committee noted that the firm's reply dated 25.01.2016 has been sent to C&PC on 16.02.2016 for examination and comments. Case is deferred to 02.08.2016.			

39	Case No.:34/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00338/AM16/	RLA File :34/24/040/00113/AM16/	Lic.No/Date:3410041425 04.08.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm's reply dated 25.01.2016 has been sent to C&PC on 16.02.2016 for examination and comments. Case is deferred to 02.08.2016.				

40	Case No.:35/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00339/AM16/	RLA File :34/24/040/00314/AM15/	Lic.No/Date:3410041424 04.08.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm's reply dated 25.01.2016 has been sent to C&PC on 16.02.2016 for examination and comments. Case is deferred to 02.08.2016.				

41	Case No.:16/17/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00320/AM16/	RLA File :56/24/040/00020/AM16/	Lic.No/Date:5610004654 10.08.2015	Defer Date:02.08.2016
Decision: The Committee noted that DIPP vide ID No.12/50/2016/TSW/41 dated 21.06.2016 has informed that the reply dated 07.05.2016 furnished by the firm is incomplete and the following information is required to be furnished by them:-				
Reply submitted by the firm vide their letter dated 07.05.2016 has been perused which is not complete and they may be asked to submit the following information: 1. Information in respect of Sl. No. 3 of Standard Deficiency Format, export product wise. 2. Information in respect of Sl. No. 5 of Standard Deficiency Format, export product wise i.e. net weight of each imported and indigenous input separately for each export items at Sl. No. 1, 2 & 3. 3. Size/Specification of "Rubber Cable" (import item at Sl. No. 6) and documentary evidence to the effect that the net length of rubber cable in each submersible motor is 7 meters. (in earlier cases net length of rubber cable in a submersible motor was 4.1 meters)				
Case is deferred to 02.08.2016.				

42	Case No.:98/2/80-ALC2/2016	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Withdrawn
	HQ File :01/80/050/00101/AM17/	RLA File :04/24/040/00047/AM16	Lic.No/Date: 0410160908 13.08.2015	

Decision: The Committee decided to withdraw the case from the meeting as it was already approved in NC Meeting No.01/80 dated 12.04.2016.

43	Case No.:17/17/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00321/AM16/	RLA File :56/24/040/00024/AM16/	Lic.No/Date:5610004662 21.08.2015	Defer Date:02.08.2016

Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP on 10.05.2016) letter sent to them on 20.05.2016 through email and decided to send final reminder to the firm to furnish reply immediately failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.
Case is deferred to 02.08.2016.

44	Case No.:23/23/80-ALC2/2015	Party Name: JBM KANEMITSU PULLEYS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00436/AM16/	RLA File :05/23/040/00232/AM16/	Lic.No/Date:0510395498 01.09.2015	Defer Date:02.08.2016

Decision: The Committee noted that hard copy of the application of the firm and online data for the case from the RA has not been received and decided to **send final reminder** to the firm and RA to send 4 sets of application along with online data of the application for consideration of the case failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.
Case is deferred to 02.08.2016.

45	Case No.:66/17/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00370/AM16/	RLA File :05/24/040/00264/AM16/	Lic.No/Date:0510395507 03.09.2015	Defer Date:02.08.2016

Decision: The Committee noted that the firm's reply dated 22.01.2016 has been sent to C&PC on 10.02.2016 for examination and comments.
Case is deferred to 02.08.2016.

46	Case No.:22/23/80-ALC2/2015	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00435/AM16/	RLA File :03/94/040/00441/AM16/	Lic.No/Date:0310798673 04.09.2015	Defer Date:02.08.2016

Decision: The Committee noted that the firm's reply dated 21.06.2016 has been received and is being sent to DHI for examination and comments.
Case is deferred to 02.08.2016.

47	Case No.:41/17/80-ALC2/2015	Party Name: GEE PEE ELECTROSPARK PVT.LTD	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00345/AM16/	RLA File :09/24/040/00275/AM16/	Lic.No/Date:0910062561 08.09.2015	Defer Date:02.08.2016

Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME on 15.12.2015) letter sent to them on 18.05.2016 and decided to **send final reminder** to the firm to furnish reply immediately failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 02.08.2016.

48	Case No.:2/23/80-ALC2/2015	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00415/AM16/	RLA File :17/24/040/00044/AM16/	Lic.No/Date:1710006173 08.09.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 11.02.2016 for examination and comments. Case is deferred to 02.08.2016.				

49	Case No.:62/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00366/AM16/	RLA File :05/24/040/00273/AM16/	Lic.No/Date:0510395645 16.09.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm's reply dated 09.02.2016 has been sent to C&PC on 14.02.2016 for examination and comments. Case is deferred to 02.08.2016.				

50	Case No.:21/20/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00398/AM16/	RLA File :56/24/040/00027/AM16/	Lic.No/Date:5610004687 18.09.2015	Defer Date:02.08.2016
Decision : The Committee noted that DIPP vide ID No.12/50/2016/TSW/50 dated 21.06.2016 has informed that the reply dated 06.05.2016 furnished by the firm is incomplete and the following information is required to be furnished by them:- Reply submitted by the firm vide their letter dated 06.05.2016 has been perused which is not complete and they may be asked to submit the following information: 1. Information in respect of Sl. No. 3 of Standard Deficiency Format, export product wise. 2. Information in respect of Sl. No. 5 of Standard Deficiency Format, export product wise i.e. net weight of each imported and indigenous input separately for export items at Sl. No. 1 & 2. 3. Size/Specification of "Rubber Cable"(import item at Sl. No. 6) and documentary evidence to the effect that the net length of rubber cable in each submersible motor is 7 meters. (in earlier cases net length of rubber cable in a submersible motor was 4.1 meters) Case is deferred to 02.08.2016.				

51	Case No.:63/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00367/AM16/	RLA File :05/24/040/00285/AM16/	Lic.No/Date:0510395698 23.09.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on 16.12.2015 for comments. Case is deferred to 02.08.2016.				

52	Case No.: 58/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00362/AM16/	RLA File :05/24/040/00287/AM16/	Lic.No/Date:0510395734 24.09.2015	Defer Date:02.08.2016
Decision : The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on 16.12.2015 for comments. Case is deferred to 02.08.2016.				

53	Case No.: 59/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00363/AM16/	RLA File :05/24/040/00301/AM16/	Lic.No/Date:0510395738 24.09.2015	Defer Date:02.08.2016
Decision: The Committee noted that C&PC vide OM No.46011/106/2009-PC.II (pt. file) dated 20.05.2016 has provided comments. However, what is the basis of recommendation and what are norms and wastage on items of import have not been specified by C&PC. NC, therefore, decided to refer the case to MSME (Chemical Division) for their comments. Case is deferred to 02.08.2016.				

54	Case No.: 60/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00364/AM16/	RLA File :05/24/040/00300/AM16/	Lic.No/Date:0510395737 24.09.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on 16.12.2015 for comments. Case is deferred to 02.08.2016.				

55	Case No.: 61/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00365/AM16/	RLA File :05/24/040/00296/AM16/	Lic.No/Date:0510395735 24.09.2015	Defer Date:02.08.2016
Decision: The Committee noted that C&PC vide OM No.46011/61/2013-PC.II (pt. file) dated 20.05.2016 has provided comments. However, what is the basis of recommendation and what are norms and wastage on items of import have not been specified by C&PC. NC, therefore, decided to refer the case to MSME (Chemical Division) for their comments. Case is deferred to 02.08.2016.				

56	Case No.: 53/17/80-ALC2/2015	Party Name: SEATO AUTO ACCESSORIES (INDIA) PVT. LTD.,	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00357/AM16/	RLA File :10/24/040/00055/AM16/	Lic.No/Date:1010059284 01.10.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm's reply 18.06.2016 has been received and being sent to MSME for examination and comments. Case is deferred to 02.08.2016.				

57	Case No.: 25/20/80-ALC2/2015	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310799187	Defer

:01/80/050/00402/AM16/	:03/94/040/00458/AM16/	05.10.2015	Date:02.08.2016
Decision: The Committee noted that the firm's reply 06.06.2016 has been sent to DHI on 14.06.2016 for examination and comments. Case is deferred to 02.08.2016.			

58	Case No.: 19/23/80-ALC2/2015	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00432/AM16/	RLA File :03/95/040/00427/AM16/	Lic.No/Date:0310799243 06.10.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to DEIT on 12.02.2016 for examination and comments. Case is deferred to 02.08.2016.				

59	Case No.: 4/17/80-ALC2/2015	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00308/AM16/	RLA File :33/24/040/00006/AM16/	Lic.No/Date:3310030256 07.10.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP on 26.02.2015) letter sent to them on 20.05.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 02.08.2016.				

60	Case No.: 4/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00381/AM16/	RLA File :05/24/040/00299/AM16/	Lic.No/Date:0510395849 08.10.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 01.01.2016 for examination and comments. Case is deferred to 02.08.2016.				

61	Case No.: 5/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00382/AM16/	RLA File :05/24/040/00304/AM16/	Lic.No/Date:0510395850 08.10.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 01.01.2016 for examination and comments. Case is deferred to 02.08.2016.				

62	Case No.: 12/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00389/AM16/	RLA File :05/24/040/00306/AM16/	Lic.No/Date:0510395851 08.10.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 01.01.2016 for examination and comments. Case is deferred to 02.08.2016				

63	Case No.: 8/23/80-ALC2/2015	Party Name: HINDUSTAN RUBBER INDUSTRIES	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Rejected
	HQ File :01/80/050/00421/AM16/	RLA File :05/23/040/00292/AM16/	Lic.No/Date:0510395884 12.10.2015	
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP (Chemical) vide ID No.7/77/2016-TSW dated 26.02.2016 in the firm application) letter sent to the firm on 19.04.2016 through email and final reminder on 20.05.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

64	Case No.: 9/23/80-ALC2/2015	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00422/AM16/	RLA File :31/83/040/00099/AM16/	Lic.No/Date:3110065712 21.10.2015	Defer Date:02.08.2016
	Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter dated 18.04.2016 sent to the firm on 19.04.2016 and decided to send final reminder to them to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 02.08.2016.			

65	Case No.: 24/23/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00437/AM16/	RLA File :05/24/040/00333/AM16/	Lic.No/Date:0510396004 21.10.2015	Defer Date:02.08.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 12.02.2016 for examination and comments. Case is deferred to 02.08.2016.			

66	Case No.: 1/17/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Rejected
	HQ File :01/80/050/00305/AM16/	RLA File :09/24/040/00428/AM16/	Lic.No/Date:0910062808 02.11.2015	
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO No.3 (21)/16-TSW (B) dated 08.03.2016) letter sent to the firm on 19.04.2016 through email and final reminder on 20.05.2016 also through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

67	Case No.: 2/17/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Rejected
	HQ File :01/80/050/00306/AM16/	RLA File :09/24/040/00429/AM16/	Lic.No/Date:0910062809 02.11.2015	
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO No.3 (21)/16-TSW (B) dated 08.03.2016) letter sent to the firm on 19.04.2016 through email and final reminder on 20.05.2016 also through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

68	Case No.:3/17/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Rejected
	HQ File :01/80/050/00307/AM16/	RLA File :09/24/040/00431/AM16/	Lic.No/Date:0910062810 02.11.2015	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO No.3 (21)/16-TSW (B) dated 08.03.2016) letter sent to the firm on 19.04.2016 through email and final reminder on 20.05.2016 also through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

69	Case No.:8/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00385/AM16/	RLA File :05/24/040/00359/AM16/	Lic.No/Date:0510396179 02.11.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 31.12.2015 for examination and comments. Case is deferred to 02.08.2016.				

70	Case No.:14/20/80-ALC2/2015	Party Name: MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00391/AM16/	RLA File :04/24/040/00171/AM16/	Lic.No/Date:0410161262 03.11.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME on 25.02.2016) letter sent to the firm on 19.04.2016 through email and final reminder on 20.05.2016 also through email. As the firm has sought time to submit reply through email, NC decided to defer the case and await reply from the firm. Case is deferred to 02.08.2016.				

71	Case No.:1/26/80-ALC2/2015	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00461/AM16/	RLA File :09/24/040/00449/AM16/	Lic.No/Date:0910062854 17.11.2015	Defer Date:02.08.2016
Decision: The Committee noted that reminder to RA & the Firm was issued on 20.05.2016 through email for hard copy of the application and decided to send final reminder to the firm and RA to send 4 sets of application to DGFT for consideration for their case. Case is deferred to 02.08.2016.				

72	Case No.:11/20/80-ALC2/2015	Party Name: DONALDSON INDIA FILTER SYSTEMS PVT. LTD.,	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00388/AM16/	RLA File :05/23/040/00261/AM16/	Lic.No/Date:0510396412 24.11.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DEIT vide UO No.17 (3)/2016-IPHW dated 29.02.2016) letter sent to them on 19.04.2016 through email and final reminder on 20.05.2016 also through email. However, the firm has sent email informing that reply has been sent through courier. Therefore, NC decided to await receipt of the reply.				

Case is deferred to 02.08.2016.

73	Case No.: 18/20/80-ALC2/2015	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Approved
	HQ File :01/80/050/00395/AM16/	RLA File :32/24/040/00030/AM16/	Lic.No/Date:3210077751 27.11.2015	
Decision: The Committee decided to ratify the norms based upon the written recommendation of DEIT vide U.O. No.17 (11)/2016-IPHW dated 13.05.2016 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.				

74	Case No.: 33/20/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00410/AM16/	RLA File :05/23/040/00340/AM16/	Lic.No/Date:0510396573 09.12.2015	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has to be disposed off as per Sub-committee Report. However, as the firm has not submitted the requisite essentiality certificate, NC decided to ask the firm to furnish Essentiality Certificate from DGHC as supply is to ONGC for petroleum operations for consideration of the case. Case is deferred to 02.08.2016.				

75	Case No.: 21/3/80-ALC2/2016	Party Name: RAJOO BAUSANO EXTRUSION PVT. LTD.	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00132/AM17/	RLA File :24/24/040/00035/AM16/	Lic.No/Date:2410041895 08.01.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 25.05.2016 for examination and comments. Case is deferred to 02.08.2016.				

76	Case No.: 1/3/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00112/AM17/	RLA File :03/95/040/00545/AM16/	Lic.No/Date:0310801771 14.01.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 04.05.2016 for examination and comments. Case is deferred to 02.08.2016.				

77	Case No.: 4/3/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00115/AM17/	RLA File :03/95/040/00654/AM16/	Lic.No/Date:0310801773 14.01.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP vide ID No.12/37/2016-TSW/82 dated 10.05.2016) letter sent to them on 20.05.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 02.08.2016.				

78	Case No.:39/6/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00198/AM17/	RLA File :03/95/040/00623/AM16/	Lic.No/Date:0310801772 14.01.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.				

79	Case No.:33/6/80-ALC2/2016	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00192/AM17/	RLA File :03/94/040/00872/AM16/	Lic.No/Date:0310802025 25.01.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.				

80	Case No.:43/6/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00203/AM17/	RLA File :09/24/040/00678/AM16/	Lic.No/Date:0910063261 12.02.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.				

81	Case No.:52/6/80-ALC2/2016	Party Name: VEELINE MEDIA LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00212/AM17/	RLA File :02/24/040/00135/AM16/	Lic.No/Date:0210206498 17.02.2016	Defer Date:02.08.2016
Decision: The Committee noted that DIPP has raised deficiency in the firm's application vide ID No.12/50/2016-TSW/81 dated 21.06.2016 as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format-export product wise. 2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 10 to 12. Case is deferred to 02.08.2016.				

82	Case No.:3/3/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00114/AM17/	RLA File :05/23/040/00478/AM16/	Lic.No/Date:0510397641 18.02.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP vide ID No.12/37/2016-TSW/86 dated 10.05.2016) letter sent to them on 20.05.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 02.08.2016.				

83	Case No.:12/3/80-ALC2/2016	Party Name: ELITE STEELS PVT LTD	Meet No/Date:6/80-ALC2/2016	Status: Deferred
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		21.06.2016	
HQ File :01/80/050/00123/AM17/	RLA File :05/23/040/00479/AM16/	Lic.No/Date:0510397646 18.02.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI on 10.05.2016) letter sent to them on 20.05.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 02.08.2016.			

84	Case No.:13/3/80-ALC2/2016	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00124/AM17/	RLA File :05/23/040/00476/AM16/	Lic.No/Date:0510397640 18.02.2016	Defer Date:02.08.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP vide ID No.12/37/2016-TSW/89 dated 10.05.2016) letter sent to them on 20.05.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 02.08.2016.			

85	Case No.:14/3/80-ALC2/2016	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00125/AM17/	RLA File :05/23/040/00490/AM16/	Lic.No/Date:0510397642 18.02.2016	Defer Date:02.08.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP vide ID No.12/37/2016-TSW/90 dated 10.05.2016) letter sent to them on 20.05.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 02.08.2016.			

86	Case No.:31/6/80-ALC2/2016	Party Name: GOLD MOHUR PROFILES LTD.	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00190/AM17/	RLA File :05/23/040/00480/AM16/	Lic.No/Date:0510397636 18.02.2016	Defer Date:02.08.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.			

87	Case No.:34/6/80-ALC2/2016	Party Name: N S S L PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00193/AM17/	RLA File :03/95/040/00862/AM16/	Lic.No/Date:0310802696 18.02.2016	Defer Date:02.08.2016
	Decision: The Committee noted that the firm's application has been sent to DIPP on 21.06.2016 for examination and comments. Case is deferred to 02.08.2016.			

88	Case No.:2/3/80-ALC2/2016	Party Name: BOTIL OIL TOOLS INDIA PVT	Meet No/Date:6/80- ALC2/2016	Status: Deferred
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	LTD(FORMERLY BAKER OIL	21.06.2016	
HQ File :01/80/050/00113/AM17/	RLA File :05/23/040/00493/AM16/	Lic.No/Date:0510397734 26.02.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has to be disposed off as per Sub-committee Report. However, as the firm's supply is to ONGC for petroleum operations, NC asked the firm to furnish Essentiality Certificate from DGHC for consideration of the case on 20.05.2016 through email. Case is deferred to 02.08.2016.			

	Case No.:7/3/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
89	HQ File :01/80/050/00118/AM17/	RLA File :05/23/040/00505/AM16/	Lic.No/Date:0510397726 26.02.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 04.05.2016 for examination and comments. Case is deferred to 02.08.2016.				

	Case No.:35/6/80-ALC2/2016	Party Name: GOA THERMOSTATIC INSTRUMENTS PVT. LTD.,	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
90	HQ File :01/80/050/00194/AM17/	RLA File :17/24/040/00126/AM16/	Lic.No/Date:1710006282 29.02.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to DIPP on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.				

	Case No.:9/3/80-ALC2/2016	Party Name: MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
91	HQ File :01/80/050/00120/AM17/	RLA File :31/83/040/00166/AM16/	Lic.No/Date:3110066020 01.03.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 04.05.2016 for examination and comments. Case is deferred to 02.08.2016.				

	Case No.:11/3/80-ALC2/2016	Party Name: MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
92	HQ File :01/80/050/00122/AM17/	RLA File :31/83/040/00165/AM16/	Lic.No/Date:3110066019 01.03.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 04.05.2016 for examination and comments. Case is deferred to 02.08.2016.				

	Case No.:6/6/80-ALC2/2016	Party Name: LUBI INDUSTRIES LLP.	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
93	HQ File :01/80/050/00165/AM17/	RLA File :08/24/040/00417/AM16/	Lic.No/Date:0810137369 08.03.2016	Defer Date:02.08.2016
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-				

"Sl.No.4, 5 & 11 of Standard Deficiency Format (Export Product wise)".

Case is deferred to 02.08.2016.

94	Case No.: 8/3/80-ALC2/2016	Party Name: DAYCO POWER TRANSMISSION PVT. LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Approved
	HQ File :01/80/050/00119/AM17/	RLA File :05/23/040/00483/AM16/	Lic.No/Date:0510397863 09.03.2016	
Decision: The Committee decided to ratify the norms based upon the written recommendation of MSME vide U.O. No.TL-13024/86/2016-MMM&A-DCMSME dated 02.06.2016 (copy to be sent to the firm and RA).				
RA may take further necessary action accordingly.				

95	Case No.: 32/6/80-ALC2/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00191/AM17/	RLA File :06/24/040/00048/AM16/	Lic.No/Date:0610038338 10.03.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.				

96	Case No.: 1/6/80-ALC2/2016	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00160/AM17/	RLA File :31/83/040/00187/AM16/	Lic.No/Date:3110066049 14.03.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.				

97	Case No.: 12/6/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00171/AM17/	RLA File :05/23/040/00533/AM16/	Lic.No/Date:0510397921 14.03.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.				

98	Case No.: 17/3/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00128/AM17/	RLA File :53/24/040/00030/AM16/	Lic.No/Date:5310018616 21.03.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.				

99	Case No.: 30/6/80-ALC2/2016	Party Name: TECHNOMEC ROLL MANUFACTURING	Meet No/Date:6/80-ALC2/2016	Status: Deferred
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	COMPANY PVT. LTD.,	21.06.2016	
HQ File :01/80/050/00189/AM17/	RLA File :08/24/040/00436/AM16/	Lic.No/Date:0810137476 22.03.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.			

Case No.:5/6/80-ALC2/2016	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
HQ File :01/80/050/00164/AM17/	RLA File :07/24/040/00399/AM16/	Lic.No/Date:0710109581 28.03.2016	Defer Date:02.08.2016
100	Decision: The Committee noted that RA, Bangalore has forwarded only one copy of the application of the firm. Therefore, NC decided to ask the RA & firm to send another 3 sets of application (complete set) to DGFT HQ for consideration of the case. Case is deferred to 02.08.2016.		

Case No.:11/6/80-ALC2/2016	Party Name: SAGE METALS LTD.	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Approved
HQ File :01/80/050/00170/AM17/	RLA File :05/24/040/00615/AM16/	Lic.No/Date:0510398039 28.03.2016	
101	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/50/2016/TSW/101 dated 21.06.2016 as under:- Advance Authorization may be ratified as under on repeat basis as per firms Advance Authorization No. 0510349280 dated 15.03.2013: 1. Quantity of import item at Sl. No.1 may be allowed as 1.10 Kgs./kg. content in export items. 2. Import items at Sl. No. 2 to 6 may be allowed as on net to net basis with accountability clause. RA may take further necessary action accordingly.		

Case No.:18/6/80-ALC2/2016	Party Name: BOMBARDIER TRANSPORTATION INDIA PRIVATE LTD	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
HQ File :01/80/050/00177/AM17/	RLA File :34/21/040/00580/AM16/	Lic.No/Date:3410042012 28.03.2016	Defer Date:02.08.2016
102	Decision: The Committee noted that RA, Vadodara has forwarded only one copy of the application of the firm. Therefore, NC decided to ask the RA & firm to send another 3 sets of application (complete set) to DGFT HQ for consideration of the case. Case is deferred to 02.08.2016.		

Case No.:20/3/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
HQ File :01/80/050/00131/AM17/	RLA File :03/94/040/01104/AM16/	Lic.No/Date:0310803601 29.03.2016	Defer Date:02.08.2016
103	Decision: The Committee noted that DIPP vide ID No.12/50/2016/TSW/41 dated 21.06.2016 has		

raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-

1. Details of import items at Sl. No 6 to 8 & 10 to 13 and their specific use in export items.
2. Detailed calculations for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case is deferred to 02.08.2016.

104	Case No.:9/6/80-ALC2/2016	Party Name: TREFILIERIES WIRE INDIA PVT LTD	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00168/AM17/	RLA File :34/21/040/00616/AM16/	Lic.No/Date:3410042016 29.03.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.				

105	Case No.:13/6/80-ALC2/2016	Party Name: JS MEDIMAX PVT LTD	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00172/AM17/	RLA File :05/23/040/00552/AM16/	Lic.No/Date:0510398074 30.03.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to DIPP on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.				

106	Case No.:36/6/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00195/AM17/	RLA File :03/95/040/00855/AM16/	Lic.No/Date:0310803636 30.03.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.				

107	Case No.:37/6/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00196/AM17/	RLA File :03/95/040/00859/AM16/	Lic.No/Date:0310803635 30.03.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.				

108	Case No.:42/6/80-ALC2/2016	Party Name: REFORM TOOLS PVT. LTD.,	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00202/AM17/	RLA File :02/24/040/00216/AM16/	Lic.No/Date:0210206586 30.03.2016	Defer Date:02.08.2016
Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to firm & RA to forward 4 sets of complete application of the firm to DGFT HQ for consideration of the case. Case is deferred to 02.08.2016.				

109	Case No.:8/6/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00167/AM17/	RLA File :05/23/040/00549/AM16/	Lic.No/Date:0510398086 31.03.2016	Defer Date:02.08.2016
	Decision: The Committee noted that DIPP vide ID No.12/50/2016/TSW/109 dated 21.06.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format. 2. Quantity of import item at Sl. No. 4 in meters also in addition to its weight. 3. Quantities of import items at Sl. No. 5, 6, 8 & 9 in Nos. also in addition to their weights. Case is deferred to 02.08.2016.			

110	Case No.:20/6/80-ALC2/2016	Party Name: KALYANI MAXION WHEELS LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00179/AM17/	RLA File :31/83/040/00189/AM16/	Lic.No/Date:3110066104 31.03.2016	Defer Date:02.08.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.			

111	Case No.:7/6/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00166/AM17/	RLA File :05/23/040/00565/AM16/	Lic.No/Date:0510398124 01.04.2016	Defer Date:02.08.2016
	Decision: The Committee noted that DIPP vide ID No.12/50/2016/TSW/111 dated 21.06.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format. 2. Quantity of import item at Sl. No. 4 in meters also in addition to its weight. Case is deferred to 02.08.2016.			

112	Case No.:10/6/80-ALC2/2016	Party Name: SENIOR INDIA PVT. LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00169/AM17/	RLA File :05/24/040/00573/AM16/	Lic.No/Date:0510398118 01.04.2016	Defer Date:02.08.2016
	Decision: The Committee noted that the firm's application has been sent to DIPP on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.			

113	Case No.:29/6/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00188/AM17/	RLA File :05/23/040/00569/AM16/	Lic.No/Date:0510398123 01.04.2016	Defer Date:02.08.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 13.06.2016 for			

examination and comments. Case is deferred to 02.08.2016.

114	Case No.: 19/6/80-ALC2/2016	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00178/AM17/	RLA File :05/23/040/00014/AM17/	Lic.No/Date:0510398161 11.04.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.				

115	Case No.: 23/6/80-ALC2/2016	Party Name: GESTEK ENGINEERING PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Approved
	HQ File :01/80/050/00182/AM17/	RLA File :05/23/040/00005/AM17/	Lic.No/Date:0510398176 12.04.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/50/2016/TSW/115 dated 21.06.2016 as under:- - Words "containing 1690 Kgs. of Carbon Molecular Sieves" may be suffixed with the description of export item. - Quantity of import item may be allowed as applied for i.e. 1690 Kgs. on net to net basis. RA may take further necessary action accordingly.				

116	Case No.: 24/6/80-ALC2/2016	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00183/AM17/	RLA File :31/83/040/00002/AM17/	Lic.No/Date:3110066115 12.04.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.				

117	Case No.: 21/6/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00180/AM17/	RLA File :05/23/040/00015/AM17/	Lic.No/Date:0510398216 13.04.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.				

118	Case No.: 38/6/80-ALC2/2016	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Approved
	HQ File :01/80/050/00197/AM17/	RLA File :03/95/040/00031/AM17/	Lic.No/Date:0310803946 15.04.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/50/2016/TSW/118 dated 21.06.2016 as under:- Import item may be allowed on net to net basis with accountability clause as claimed by the firm.				

RA may take further necessary action accordingly.

119	Case No.: 17/6/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00176/AM17/	RLA File :05/23/040/00013/AM17/	Lic.No/Date:0510398229 19.04.2016	Defer Date:02.08.2016
	Decision: The Committee noted that DIPP vide ID No.12/50/2016/TSW/119 dated 21.06.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- - Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. - Quantities of import items at Sl. No. 4 to 6 in meters also in addition to their weights. Case is deferred to 02.08.2016.			

120	Case No.: 28/6/80-ALC2/2016	Party Name: GLOBE HI-FABS LLP	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00187/AM17/	RLA File :05/23/040/00002/AM17/	Lic.No/Date:0510398252 21.04.2016	Defer Date:02.08.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.			

121	Case No.: 26/6/80-ALC2/2016	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Approved
	HQ File :01/80/050/00185/AM17/	RLA File :05/24/040/00024/AM17/	Lic.No/Date:0510398274 22.04.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/50/2016/TSW/121 dated 21.06.2016 as under:- Norms may be modified as under on repeat basis: - Net weight of export product may be specified as 899.3 Kgs. - Quantity of import item may be allowed as 3858 Kgs. as 4.29 Kgs./Kg. content in export product after taking 6% recovery from scrap. RA may take further necessary action accordingly.			

122	Case No.: 27/6/80-ALC2/2016	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Approved
	HQ File :01/80/050/00186/AM17/	RLA File :05/24/040/00023/AM17/	Lic.No/Date:0510398272 22.04.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/50/2016/TSW/122 dated 21.06.2016 as under:- Advance Authorization may be ratified as under on repeat basis: - Net weight of export product may be specified as 192.6 Kgs. - Quantity of import item may be allowed as 1535.02 Kgs. as 7.97 Kgs./Kg. content in			

export product after taking 6% recovery from scrap.
RA may take further necessary action accordingly.

123	Case No.: 58/6/80-ALC2/2016	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00218/AM17/	RLA File :03/95/040/00902/AM16/	Lic.No/Date:0310804132 25.04.2016	Defer Date:02.08.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.			

124	Case No.: 59/6/80-ALC2/2016	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00219/AM17/	RLA File :03/95/040/00792/AM16/	Lic.No/Date:0310804134 25.04.2016	Defer Date:02.08.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.			

125	Case No.: 3/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00162/AM17/	RLA File :08/24/040/00032/AM17/	Lic.No/Date:0810137766 26.04.2016	Defer Date:02.08.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.			

126	Case No.: 4/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00163/AM17/	RLA File :08/24/040/00031/AM17/	Lic.No/Date:0810137765 26.04.2016	Defer Date:02.08.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.			

127	Case No.: 29/3/80-ALC2/2016	Party Name: M.J.GROUP	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00141/AM17/	RLA File :10/24/040/00006/AM17/	Lic.No/Date:1010059465 27.04.2016	Defer Date:02.08.2016
	Decision: The Committee noted that reminder to the firm and RA was issued on 20.05.2016 for hard copy of the application of the firm on 20.05.2016 through email and decided to send another reminder to the firm and RA to send 4 sets of application along with online data of the application for consideration of the case. Case is deferred to 02.08.2016.			

128	Case No.: 14/6/80-ALC2/2016	Party Name: SPIROTECH HEAT EXCHANGERS PVT.	Meet No/Date:6/80- ALC2/2016	Status: Deferred
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	LTD.	21.06.2016	
HQ File :01/80/050/00173/AM17/	RLA File :05/24/040/00631/AM16/	Lic.No/Date:0510398331 27.04.2016	Defer Date:02.08.2016
Decision: The Committee noted that DIPP vide ID No.12/50/2016/TSW/128 dated 21.06.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- - Quantity of export items at Sl.No. 1 & 2 in Nos. also in addition to their weights. - Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, export product wise.			
Case is deferred to 02.08.2016.			

	Case No.:15/6/80-ALC2/2016	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00174/AM17/	RLA File :05/24/040/00611/AM16/	Lic.No/Date:0510398330 27.04.2016	Defer Date:02.08.2016
129	Decision: The Committee noted that DIPP vide ID No.12/50/2016/TSW/129 dated 21.06.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- - Quantity of export items at Sl.No. 1 & 2 in Nos. also in addition to their weights. - Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, export product wise. Case is deferred to 02.08.2016.			

	Case No.:22/6/80-ALC2/2016	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
130	HQ File :01/80/050/00181/AM17/	RLA File :05/23/040/00574/AM16/	Lic.No/Date:0510398319 27.04.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to DEIT on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.				

	Case No.:25/6/80-ALC2/2016	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:6/80- ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00184/AM17/	RLA File :05/23/040/00026/AM17/	Lic.No/Date:0510398320 27.04.2016	Defer Date:02.08.2016
131	Decision: The Committee noted that DIPP vide ID No.12/50/2016/TSW/131 dated 21.06.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- - Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. - Quantities of import items at Sl. No. 5, 6, 8, 9, 15 & 18 in Nos. also in addition to their weights. - Quantities of import items at Sl. No. 10, 11, 16 & 17 in meters also in addition to their weights. Case is deferred to 02.08.2016.			

132	Case No.:57/6/80-ALC2/2016	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00217/AM17/	RLA File :03/95/040/00026/AM17/	Lic.No/Date:0310804256 27.04.2016	Defer Date:02.08.2016
	Decision: The Committee noted that the firm's application has been sent to DIPP on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.			

133	Case No.:60/6/80-ALC2/2016	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00220/AM17/	RLA File :03/95/040/00944/AM16/	Lic.No/Date:0310804236 27.04.2016	Defer Date:02.08.2016
	Decision: The Committee noted that the firm's application has been sent to DIPP on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.			

134	Case No.:30/3/80-ALC2/2016	Party Name: GOLDEN ROLLS PVT LTD	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00142/AM17/	RLA File :05/23/040/00403/AM16/	Lic.No/Date:0510398340 29.04.2016	Defer Date:02.08.2016
	Decision: The Committee noted that the firm's application has been sent to DIPP (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.			

135	Case No.:44/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00204/AM17/	RLA File :08/24/040/00029/AM17/	Lic.No/Date:0810137804 02.05.2016	Defer Date:02.08.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.			

136	Case No.:50/6/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00210/AM17/	RLA File :08/24/040/00428/AM16/	Lic.No/Date:0810137829 03.05.2016	Defer Date:02.08.2016
	Decision: The Committee noted that RA has forwarded only one copy of the application of the firm. Therefore, NC decided to ask the RA & firm to send another 3 sets of application (complete set) to DGFT HQ for consideration of the case. Case is deferred to 02.08.2016.			

137	Case No.:16/6/80-ALC2/2016	Party Name: TITAGARH WAGONS LIMITED.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00175/AM17/	RLA File :02/24/040/00005/AM17/	Lic.No/Date:0210206664 05.05.2016	Defer Date:02.08.2016

Decision: The Committee noted that RA has forwarded only one copy of the application of the firm. Therefore, NC decided to ask the RA & firm to send another 3 sets of application (complete set) to DGFT HQ for consideration of the case.

Case is deferred to 02.08.2016.

138	Case No.:45/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00205/AM17/	RLA File :08/24/040/00054/AM17/	Lic.No/Date:0810137876 09.05.2016	Defer Date:02.08.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.			

139	Case No.:40/6/80-ALC2/2016	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00200/AM17/	RLA File :04/24/040/00017/AM17/	Lic.No/Date:0410161898 10.05.2016	Defer Date:02.08.2016
	Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to firm & RA to forward 4 sets of complete application of the firm to DGFT HQ for consideration of the case. Case is deferred to 02.08.2016.			

140	Case No.:41/6/80-ALC2/2016	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00201/AM17/	RLA File :04/24/040/00005/AM17/	Lic.No/Date:0410161896 10.05.2016	Defer Date:02.08.2016
	Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to firm & RA to forward 4 sets of complete application of the firm to DGFT HQ for consideration of the case. Case is deferred to 02.08.2016.			

141	Case No.:46/6/80-ALC2/2016	Party Name: MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00206/AM17/	RLA File :04/24/040/00030/AM17/	Lic.No/Date:0410161899 10.05.2016	Defer Date:02.08.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.			

142	Case No.:51/6/80-ALC2/2016	Party Name: VEELINE MEDIA LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Approved
	HQ File :01/80/050/00211/AM17/	RLA File :02/24/040/00001/AM17/	Lic.No/Date:0210206671 10.05.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/50/2016/TSW/142 dated 21.06.2016 as under:- Advance Authorization may be ratified on repeat basis as per their Advance Authorization			

No. 0210204923 dated 05.09.2014 as under:

1. Total net of export products may be specified as 177.06 MT.
2. Quantities of import items at Sl. No. 1 to 9 may be allowed on net to net basis with accountability clause.
3. Word "Relevant" may be prefixed with the description of import items at Sl. No. 10, 12 & 13.
4. Quantity of import item at Sl. No. 10 may be allowed as applied for i.e. 4080 Kgs. inclusive of 0.5 % wastage as claimed by the firm.
5. Quantities of import items at Sl. No. 11 & 12 may be allowed as 1.02 Kgs./Kg. content in the export product.
6. Quantity of import item at Sl. No. 13 may be allowed as 20000 Kgs. as 1.02 Kgs./Kg. content in the export product.

RA may take further necessary action accordingly.

143	Case No.: 55/6/80-ALC2/2016	Party Name: SHREE SAI OTO TUBES MILL LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00215/AM17/	RLA File :03/95/040/00066/AM17/	Lic.No/Date:0310804638 12.05.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to DIPP on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.				

144	Case No.: 56/6/80-ALC2/2016	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00216/AM17/	RLA File :03/95/040/00075/AM17/	Lic.No/Date:0310804725 17.05.2016	Defer Date:02.08.2016
Decision: The Committee noted that the firm's application has been sent to DIPP on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.				

145	Case No.: 53/6/80-ALC2/2016	Party Name: TEMA INDIA LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00213/AM17/	RLA File :03/95/040/00133/AM17/	Lic.No/Date:0310804781 18.05.2016	Defer Date:02.08.2016
Decision: The Committee noted that DIPP vide ID No.12/50/2016/TSW/145 dated 21.06.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-				
1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Quantity of import item at Sl. No. 1 in meters also in addition to its weight. 3. Quantities of import items at Sl. No. 2 to 5 in Nos. also in addition to their weights. 4. Detailed calculations for the quantity of Tubes (import item at Sl. No. 1) supported by length and number of tubes in the export products. 5. Separate quantities of Welding Electrodes, Welding wires/strips, Welding Fluxes etc. contained in import item at Sl. No. 11. 6. Information in respect of Sl. No. 14 of Standard Deficiency Format for Welding Consumables (import item at Sl. No. 11) 7. Total requirement of each import item, export product wise, in a tabular form				

Case is deferred to 02.08.2016.

146

Case No.: 54/6/80-ALC2/2016	Party Name: TEMA INDIA LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
HQ File :01/80/050/00214/AM17/	RLA File :03/95/040/00132/AM17/	Lic.No/Date:0310804782 18.05.2016	Defer Date:02.08.2016
Decision: The Committee noted that DIPP vide ID No.12/50/2016/TSW/146 dated 21.06.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-			
- Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. - Quantity of import item at Sl. No. 1 in meters also in addition to its weight. - Quantities of import items at Sl. No. 2 to 4 in Nos. also in addition to their weights. - Detailed calculations for the quantity of Tubes (import item at Sl. No. 1) supported by length and number of tubes in the export products. - Separate quantities of Welding Electrodes, Welding wires/strips, Welding Fluxes etc. contained in import item at Sl. No. 9. - Information in respect of Sl. No. 14 of Standard Deficiency Format for Welding Consumables (import item at Sl. No. 9) - Total requirement of each import item, export product wise, in a tabular form.			
Case is deferred to 02.08.2016			

147	Case No.: 49/6/80-ALC2/2016	Party Name: SHIV INDUSTRIES	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00209/AM17/	RLA File :30/24/040/00004/AM17/	Lic.No/Date:3010103785 19.05.2016	Defer Date:02.08.2016
	Decision: The Committee noted that the firm's application has been sent to DIPP on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.			

148	Case No.: 61/6/80-ALC2/2016	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2016 21.06.2016	Status: Deferred
	HQ File :01/80/050/00221/AM17/	RLA File :04/24/040/00033/AM17/	Lic.No/Date:0410161947 19.05.2016	Defer Date:02.08.2016
	Decision: The Committee noted that the firm's application has been sent to DIPP on 13.06.2016 for examination and comments. Case is deferred to 02.08.2016.			

S.No.141

Case No. A- 02	M/s. LMT (India) Pvt. Ltd.,	HQF.No.01/80/162/00004/AM16/D ES-I	Lic. No. & date
Meeting No.06/17		RA.F.No.31/83/039/00004/AM15	3110065258
Date: 21.06.2016		Request for fixation of norms for Annual requirement under para 4.24(v)	dt.06.02.2015

Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3 (95)/15-TSW (B) dated 10.06.2016 as under:-

“In the absence of calculations, as per SION C-920.”

RA may take further necessary action accordingly.

S.No.142

Case No. A- 03	M/s. LMT (India) Pvt.	HQF.No.01/80/162/00008/AM16/D ES-I	Lic. No. & date
Meeting No.06/17	Ltd.,	RA.F.No.31/83/039/00005/AM15	3110065291
Date: 21.06.2016		Request for fixation of norms for Annual requirement under Para 4.24(v)	dt.24.02.2015

Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No. Nil dated 10.06.2016 as under:-

“Import may be allowed under repeat basis with AA No.3110065258 dated 06.02.2015”

RA may take further necessary action accordingly.

S.No.143

Case No. A/R-121	M/s. Thermax Ltd., Pune	HQF.No.01/80/050/01550/AM09/D ES.I	Lic. No. & date
Meeting No.06/17		RA.F.No.31/24/040/00296/AM09	3110036393
Date: 21.06.2016		Request for revision of norms.	dt.11.12.2008

Decision: The Committee noted that the firm's reply/additional information dated 13.06.2016 has been sent to DHI on 13.06.2016 for examination and comments.

Case is deferred to 02.08.2016.

S.No.144

Case No. A/R-91	M/s. ISGEC Heavy	HQF.No.01/80/050/00220/AM15/D ES.I	Lic. No. & date
Meeting No.06/17	Engineering	RA.F.No.05/23/040/00084/AM15	0510388030
Date: 21.06.2016	Ltd., Yamunanagar	Request for revision of norms	dt.03.06.2014

Decision: The committee noted that firm's request dated 03.08.2015 has been sent to DHI on 26.08.2015 for comments.

Case is deferred to 02.08.2016.

S.No.145

Case No. A/R-92	M/s. ISGEC Heavy	HQF.No.01/80/050/00538/AM15/D ES.I	Lic. No. & date
Meeting No.06/17	Engineering	RA.F.No.05/23/040/00393/AM15	0510392240

Date: 21.06.2016	Ltd., Yamunanagar	Request for revision of norms	dt.02.12.2014
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Decision: The committee noted that firm's request dated 03.08.2015 has been sent to DHI on 26.08.2015 for comments.

Case is deferred to 02.08.2016.

S.No.146

Case No. A/R-95	M/s. Power wind Ltd.,	HQF.No.01/80/050/00043/AM15/D ES.I	Lic. No. & date
Meeting No.06/17	Gurgaon	RA.F.No.05/24/040/00344/AM14	0510375759
Date: 21.06.2016		Request for fixation of norms	dt.09.01.2014

Decision: The Committee noted that C&PC vide OM No.46011/64/2013-PC.II dated 20.05.2016 has provided comments. However, what is the basis of recommendation and what are the norms and wastage on items of import have not been specified by C&PC. NC, therefore, decided to refer the case to MSME (Chemical Division) for their comments.

Case is deferred to 02.08.2016.

S.No.147

Case No. A/R-110	M/s. Motherson	HQF.No.01/80/050/00541/AM15/D ES.I	Lic. No. & date
Meeting No.06/17	Sumi Systems	RA.F.No.05/24/040/00407/AM15	0510377258
Date: 21.06.2016	Ltd., New Delhi	Request for fixation of norms	dt.27.01.2014

Decision: The Committee noted that C&PC vide OM No.46011/61/2013-PC.II (pt. file) dated 20.05.2016 has provided comments. However, what is the basis of recommendation and what are norms and wastage on items of import have not been specified by C&PC. NC, therefore, decided to refer the case to MSME (Chemical Division) for their comments.

Case is deferred to 02.08.2016.

S.No.148

Case No. A/R-136	M/s. Motherson	HQF.No.01/80/050/00473/AM15/D ES.I	Lic. No. & date
Meeting No.06/17	Sumi Systems	RA.F.No.05/24/040/00301/AM15	0510391465
Date: 21.06.2016	Ltd., New Delhi	Request for fixation of norms	dt.07.10.2014

Decision: The committee noted that the firm's request dated 17.07.2015 has been sent to C&PC on 29.12.2015 for examination and comments.

Case is deferred to 02.08.2016.

S.No.149

Case No. A/R-138	M/s. UNI VTL Precision Pvt. Ltd., Dharwad	HQF.No.01/80/050/00417/AM15/D ES.I	Lic. No. & date
Meeting No.06/17		RA.F.No.03/95/040/00338/AM15	0310787040
Date: 21.06.2016		Request for fixation of norms	dt.18.07.2014

Decision: The committee noted that the firm's request dated 27.07.2015 has been sent to MSME on 29.12.2015 for examination and comments.

Case is deferred to 02.08.2016.

S.No.150

Case No. A/R-139	M/s. Auto Comp India Pvt. Ltd., Nashik	HQF.No.01/80/162/00007/AM16/D ES.I	Lic. No. & date
Meeting No.06/17		RA.F.No.31/24/040/00142/AM13	3110056333
Date: 21.06.2016		Request for fixation of norms	dt.27.11.2012

Decision: The committee noted that the firm's request dated 27.07.2015 has been sent to MSME on 29.12.2015 for examination and comments.

Case is deferred to 02.08.2016.

S.No.151

Case No. A/R-178	M/s. Donaldson India Filter Systems Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00145/AM16/D ES.I	Lic. No. & date
Meeting No.06/17		RA.F.No.05/23/040/00074/AM16	0510394576
Date: 21.06.2016		Request for fixation of norms	dt.16.06.2015

Decision: The committee noted that the firm's application dated 15.01.2016 has been sent to DEIT on 15.03.2016 for examination and comments.

Case is deferred to 02.08.2016.

S.No.152

Case No. A/R-181	M/s. Prijai Heat Exchangers Pvt. Ltd., Navi Mumbai	HQF.No.01/80/050/00657/AM11/D ES.I	Lic. No. & date
Meeting No.06/17		RA.F.No.03/95/040/00558/AM11	0310603942
Date: 21.06.2016		Request for revision of norms	dt.01.12.2010

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/50/2016-TSW/181-A/R dated 21.06.2016 for the purpose of regularisation of the above mentioned AA as under:-

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Harad
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

1. Advance authorization was ratified in NC meeting dated 19.02.2013 for the purpose of regularization and import items at Sl. No 2,7,8,9,11,16,17 & 18 were deleted as firm had informed vide their letter dated 31/10/2012 that they have not imported these import items.
2. However, as desired now, norms for import item namely, 'Brazing Rod" may be fixed as under for the purpose of regularization:
 - (i) Import items at Sl. No. 7(Brazing Rod) & 8 (Liquid Gas Flux) put together may be allowed upto 0.5 % of FOB value of export of export item at Sl. No. 1 taking clue from SION C-1175.
 - (ii) Import items at Sl. No. 16(Brazing Rod) & 17 (Liquid Gas Flux) put together may be allowed upto 0.5 % of FOB value of export of export item at Sl. No. 2 taking clue from SION C-1175.

RA may take further necessary action accordingly.

S.No.153

Case No. A/R-20	M/s. Bliss Anand Pvt. Ltd.,	HQF.No.01/80/050/00536/AM14/D ES.I	Lic. No. & date
Meeting No.06/17	Gurgaon	RA.F.No.05/23/040/00425/AM14	0510377954
Date: 21.06.2016	(Haryana)	Request for revision of norms	dt.31.01.2014

Decision: The committee noted that the firm's request has been sent to DIPP on 09.05.2016 for examination and comments.

Case is deferred to 02.08.2016.

S.No.154

Case No. A/R-21	M/s. MVS Engineering	HQF.No.01/80/050/00087/AM13/D ES.I	Lic. No. & date
Meeting No.06/17	Ltd., New Delhi	RA.F.No.05/24/040/00466/AM12	0510321214
Date: 21.06.2016		Request for fixation of norms	dt.28.03.2012

Decision: The committee noted that DIPP have given their observation in the case. NC decided to defer the case for further deliberation.

Case is deferred to 02.08.2016.

S.No.155

Case No. A/R-23	M/s. Shiv Industries,	HQF.No.01/80/050/00217/AM16/D ES.I	Lic. No. & date
Meeting No.06/17	Ludhiana	RA.F.No.30/24/040/00060/AM15	3010103470
Date: 21.06.2016		Request for amendment / correction of norms	dt.23.04.2015

Decision: The committee noted that the firm's request has been sent to DIPP on 09.05.2016 for examination and comments.

Case is deferred to 02.08.2016

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No.156

Case No. A/R-24	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00112/AM16/D ES.I	Lic. No. & date
Meeting No.06/17		RA.F.No.03/94/040/01101/AM16	0310794289
Date: 21.06.2016		Request for revision of Net weight of export items at Sr. No.1,2,3,4 of norms	dt.02.03.2015

Decision: The committee noted that the firm's request has been sent to DIPP on 09.05.2016 for examination and comments.

Case is deferred to 02.08.2016.

S.No.157

Case No. A/R-25	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00230/AM16/D ES.I	Lic. No. & date
Meeting No.06/17		RA.F.No.03/95/040/00105/AM16	0310796994
Date: 21.06.2016		Request for amendment of export items at Sr. No.07 of norms	dt.01.07.2015

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/50/2016-TSW/25-A/R dated 21.06.2016 as under:-

1. Net Empty weight of export item at Sl. No. 7 may be corrected 147 MT.

RA may take further necessary action accordingly.

S.No.158

Case No. A/R-26	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00235/AM16/D ES.I	Lic. No. & date
Meeting No.06/17		RA.F.No.03/95/040/00285/AM16	0310797166
Date: 21.06.2016		Request for amendment of export items at Sr. No.11 of norms	dt.10.07.2015

Decision: The committee based upon the written comments of DIPP vide ID No.12/50/2016-TSW/26-A/R dated 21.06.2016 decided to inform the firm as under:-

1. Quantity of import item at Sl. No. 11 has been allowed as applied for i.e. 115543 Kgs. as 1.074 Kgs/Kg. content in the export products.

S.No.159

Case No. A/R-27	M/s. Linde India Limited,	HQF.No.01/80/050/00221/AM16/D ES.I	Lic. No. & date
Meeting No.06/17	Kolkata West Bengal	RA.F.No.02/24/040/00061/AM16	0210205993
Date: 21.06.2016		Request for fixation of norms	dt.17.07.2015

Decision: The committee noted that the firm's request has been sent to DIPP on 09.05.2016 for examination and comments.

Case is deferred to 02.08.6.2016.

S.No.160

Case No. A/R-28	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00405/AM16/D ES.I	Lic. No. & date
Meeting No.06/17		RA.F.No.03/94/040/00456/AM16	0310798769
Date: 21.06.2016		Request for revision of norms	dt.09.09.2015

Decision: The committee noted that the firm's request has been sent to DIPP on 09.05.2016 for examination and comments. Case is deferred to 02.08.6.2016.

S.No.161

Case No. A/R-01	M/s. Ognibene India Pvt. Ltd., Pune	HQF.No.01/80/050/00640/AM11/D ES.I	Lic. No. & date
Meeting No.06/17		RLA, No.31/24/040/00139/AM11	3110045249
Date: 21.06.2016		Request for fixation of norms	dt.27.10.2010

Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3 (54)/16-TSW (B) dated 09.06.2016 (copy to be sent to the firm and RA).

RA may take further necessary action accordingly.

S.No.162

Case No. A/R-02	M/s. Ognibene India Pvt. Ltd., Pune	HQF.No.01/80/050/00704/AM10/D ES.I	Lic. No. & date
Meeting No.06/17		RLA, No.31/24/040/00217/AM10	3110041696
Date: 21.06.2016		Request for fixation of norms	dt.27.01.2010

Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3 (53)/16-TSW (B) dated 09.06.2016 (copy to be sent to the firm and RA).

RA may take further necessary action accordingly.

S.No.163

Case No. A/R-45	M/s. Botil Oil Tools India Pvt. Ltd, New Delhi	HQF.No.01/80/050/00349/AM13/D ES.I	Lic. No. & date
Meeting No.06/17		RA.F.No.05/23/040/00191/AM13	(1) 0510333407
		RA.F.No.05/23/040/00270/AM13	dt.03.09.2012
		RA.F.No.05/23/040/00412/AM13	(2) 0510337301
		RA.F.No.05/23/040/00428/AM13	dt.16.10.2012
		RA.F.No.05/23/040/00389/AM13	(3) 0510342940

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HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

Date: 21.06.2016		Request for fixation of norms	dt.10.01.2013 (4) 0510345058 dt.06.02.2013 (5) 0510341933 dt.31.12.2012
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Decision: The Committee noted that the firm was asked to furnish essentiality certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods were required for petroleum operations vide letter dated 20.06.2014. However, the firm has informed that Directorate General of Hydro Carbon does not issue essentiality certificate for items which have already been supplied or against PO which has already been executed. In the instant case, items have already been supplied to the ONGC under Deemed Export category.

The Committee deliberated on the issue and decided to **defer the case to 05.07.2016**.

S.No.164

Case No. A/R-46	M/s. Force Motors Ltd.,	HQF.No.01/80/050/00866/AM08/ DES.I	Lic. No. & date
Meeting No.06/17	Pune	RLA, No.31/24/040/00129/AM08	3110030028
Date: 21.06.2016		Request for revision of norms	dt.27.07.2007

Decision: The committee noted that the firm's additional information has been sent to DHI on 26.05.2016 for examination and comments.

S.No.165

Case No. A/R-47	M/s. Plant Engineering Services,	HQF.No.01/80/050/00001/AM11/ DES.I	Lic. No. & date
Meeting No.06/17	Chennai	RLA, No.04/24/040/00009/AM11	0410113324
Date: 21.06.2016		Request for fixation of norms	dt.23.04.2010

Decision: The committee decided to ratify the norms based upon the written comments of MSME vide UO No.TL-13024/94/2016-MMM&A-DCMSME dated 21.06.2016 (copy to be sent to the firm and RA).

RA may take further necessary action accordingly.

S.No.165A

Case No. A/R-48	M/s. TLT Engineering India Pvt. Ltd.,	HQF.No.01/80/050/00439/AM16/ DES.I	Lic. No. & date
Meeting No.06/17	Mehshana (Gujarat)	RLA, No.03/95/040/00656/AM16	0310801408
Date: 21.06.2016		Request for modification in the description of import item i.e. "Air Filter" to "Sand Trap Lourve" of norms	dt.30.12.2015

Decision: The committee after deliberating on the issue of change in the description of import item in the meeting decided to modify/amend the norms as under:-

“Description of import item at Sl.No.5, 10, 15, 24, 33, 42 and 51 may be amended from “Air Filter” to “Sand Trap Lourve” and the same is allowed as per GN-4 for Engineering products.

RA may take further necessary action accordingly.

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

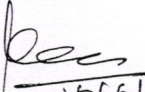
Department of Heavy Industry

10 & 18
21/6/2016

For NC-I Meeting dated 21/6/2016

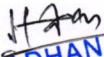
ID No	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
10	410152254	Auto Tech	Repeat with AA 410130238 as requested by applicant to DES-I
18	410159109	Auto Tech	do

NC may take a view


16/6/2016
(K.K. Tiwari)

Industrial Adviser

DyDGFT-DES-I


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Department of Heavy Industry

10 & 18
21/6/2016

For NC-I Meeting dated 21/6/2016

ID No	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
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18	410159109	Auto Tech	do

NC may take a view

[Signature]
16/6/2016
(K.K. Tiwari)

Industrial Adviser

DyDGFT-DES-I

[Signature]
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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21/6/16

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0510394381 dated 28.05.15 in respect of M/s Donaldson India Filter Systems Pvt Ltd.

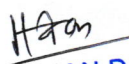
As per reply and taking cue from C-1921 the norms may be fixed as follows:-

- Relevant GSM of Import of Sno 1 of items of import may be allowed for 33208 pounds inclusive of 2% wastage.
- Relevant GSM of Import of Sno 2 of items of import may be allowed for 22822 pounds inclusive of 2% wastage.
- Sno 3 of items of import may be allowed as applied inclusive of 1% wastage.
- Sno 4 of items of import may be allowed as applied inclusive of Nil wastage.
- Sno 5 of items of import may be allowed on net to net basis with Nil wastage and accountability clause.
- Sno 6 of items of import may be allowed @ upto 2% of FOB value.

This issue with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udhog Bhawan, New Delhi
UO note No TL-13024/44/2016-MMM&A-DCMSME dated 21.06.16


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

UDYOG BHAWAN, New Delhi
Department of Commerce
Directorate General of Foreign Trade
Foreign Trade Development Officer
HARADHAN DAS

64
21/06/2016

Reminder
F.No. 46011/42/2014-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the May 24, 2016

To
M/s. Decon India Plastics Pvt. Ltd
Gat No. 357/92 , Kharabwadi,
Chakan, Taluka Khed,
Pune-410501
Fax: 02135-618002
Email ID: info@decon-group.de

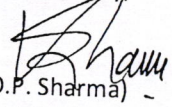
Subject: Request for revision of norms from M/s Decon India Plastics Pvt. Ltd for the import of raw material against the export of Injection Moulded Chrome Plated Parts Content product (Advance Authorisation No.3110065712 dated 21.10.2015,).

Sir,

Kindly refer this office letter of even number dated 18th April 2016 (copy enclosed). Reply of this advance authorization application is not received in this office so far.

If the reply is not received within fifteen days from the date of issue of this letter, it would be presumed that you are no longer interested in these cases.

Yours faithfully,


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Copy to: DGFT/DES-1 (Shri Haradhan das, FTDO), Udyog Bhawan, New Delhi (w.r.t. their U.O. Nos. 01/80/050/422/AM-16/DES-1/150 dated 09/02/2016)


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

C/C
370-24CI

F. No. 46011/42/2014-PC-.II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

64
21/6/16

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the April 18, 2016,

To

M/s. Decon India Plastics Pvt. Ltd.,
Gat No. 357/92, Kharabwadi,
Chakan, Taluka Khed,
Pune-410501
Fax : 02135-618002
Email ID : info@decon-group.de

Subject : Ratification of the norms in respect of Advance Authorization No. 3110065712 dated 21.10.2015 issued obtained by M/s. Decon India Pvt. Ltd., for the import of raw material against the export of Injection Moulded Chrome Plated Parts Content.

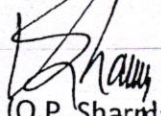
Sir.

I am directed to refer to your Advance Authorization Applications received from O/o DGFT on the subject cited above. You are being advised to submit the following information :

1. Weight of each of export product for all 18 number of export products.
2. Central Excise data of last three Financial years for these 18 numbers of export products and their inputs required .
3. Chartered Engineer Certified detailed process of manufacture material balance and wastage along with justification with documentary evidence.
4. The above information must be received with in 15-days from the date of issue of this letter. If the information is not received, in the stipulated time, it would be presumed that you are no longer interested in these applications.

Yours faithfully,


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Copy to : DGFT (Shri Haradhan das-, FTDO), Udyog Bhawan, New Delhi-110 001
(w.r.t. their U.O. Nos. 01/80/50/422/AM-16/DES-1/150 dated 9.02.2016)

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

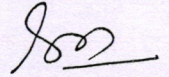
73
21/06/2016

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of advance Licence No. 3210077751 dated 27.11.2015 issued to M/s. Alstom Transport India Ltd. Coimbatore.

Reference DGFT I.D. No. 01/80/050/395/AM16/DES-1/1485 dated 2.2.2016 vide which comments of this Department have been sought on the above mentioned application of M/s Alstom Transport India Ltd. Coimbatore for ratification of the norms of advance licence issued under Para 4.7 for export of "Railway Traction and Signalling Equipments".

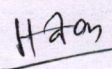
2. The FOB value of export is 33,803,885.00 (US\$ 535,719.26) and CIF value of Import is Rs 27,354,670.80 (US\$ 426,749.92).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the products to be exported. This Department recommends ratification of norms of advance authorization as per enclosed Annexure 'A'.



(Saurabh Ranjan)
Scientist 'B'

Shri Haradhan Das, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(11)/2016-IPHW dated 13.05.2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

2/10/2016

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronic Village, C-100 Complex
New Delhi-110002

Sub: Ratification of norms in respect of para 4.7 of HMT (Vol.) in respect of
Advanced Licence No. 221007721 dated 27.11.2015 issued to M/s. Aistom
Transport India Ltd., Coimbatore.

Reference DGT-ITD No. 0200030052/AMT/DP-10485 dated 2.10.2015 with
which contents of this Department have been sought on the above mentioned application of
M/s. Aistom Transport India Ltd., Coimbatore for ratification of the norms of advanced licence
issued under para 4.7 for export of Highway Junction and Signaling Equipment.

The FOB value of export is US\$ 2,82,88.00 (US\$ 2.82,88,00) and CIF value of
import is US\$ 2,82,88.00 (US\$ 2.82,88,00).

The present norms are proposed by the Department of Electronics and Information
Technology from technical angle. The norms proposed for import are essential to assemble the
products to be exported. This Department recommends ratification of norms of advanced
licence as per enclosed Annexure A.


Secretary
Department of Electronics and Information Technology

For: Haradhan Das, IAS, DGT, IAS, New Delhi
DIT No. 02/00172016-PHW dated 12.02.2016

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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21/6/2016

ANNEXURE "A"

#	Item	Comment
1	SL No 2, 3, 4, 5, 6, 7, 8, 10, 11, 12, 13, 14, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 43, 44, 45, 46, 47, 48, 49, 51, 52, 53, 54, 56, 57, 58, 59, 61, 62, 63, 65, 66, 67, 68, 70, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 91, 93, 94, 95, 96, 97, 98, 100, 101, 102, 103, 104, 105, 107, 108, 109, 110, 111, 112, 113, 114, 116, 117, 118, 119, 120, 121, 122, 123, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 138, 139, 140, 141, 142, 143, 144, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 213, 214, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 340, 341, 343, 344, 346, 347, 348, 349, 350, 351, 352, 354, 355, 356, 357, 358, 359, 360, 361, 364, 365, 366, 367, 368, 369, 370, 371, 376, 377, 378, 379, 380, 381, 382, 383, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 398, 399, 400, 401, 403	On net to net basis with accountability clause on nil wastage basis.
2	1, 9, 15, 42, 50, 55, 60, 64, 69, 71, 90, 92, 99, 106, 115, 124, 137, 145, 176, 212, 215, 281, 339, 342, 345, 353, 362, 363, 372, 373, 374, 375, 384, 397, 402	As applied by the party including 2% wastage.

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

94
21/6/2016

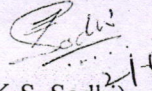
Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0510397863 dated 09.03.16 in respect of M/s Dayco Power Transmission Pvt. Ltd.

The norms may be fixed as follows:-

- Import of relevant size of items from Sno 1 to 23 and 26 to 58 may be allowed on net to net basis with NIL wastage and accountability clause.
- Sno 24 and 25, being consumables, may be allowed @ upto 5% of FOB value.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Shri V.K.Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
UO note no TL-13024/86/2016-MMM&A-DCMSME dated 02.06.16

Han
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Sl. No. 161
21/6/2016

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Ognbene for ratification of norms of AA no- 03110045249 dt 27-10-10.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Ognbene. Based on the information submitted, this office recommends the following.

Export

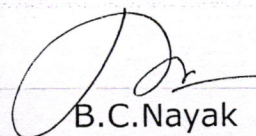
Sl. No.	Item	Qty.	Unit wt. in Kg.
1	Steering Cylinder Your Part No. 700.24.620.01	42000	3.91
2	Steering Cylinder Your Part No. 725.24.600.12	3600	10.40
3	Steering Cylinder Your Part No. 700.24.636.01	14000	3.51

The export weight to be incorporated in the AA.

Import:

Item no	Item	Recommendations
16 & 25	Steel Tubes	May be allowed nil wastage on repeat basis with AA no- 03110041696
1 to 34 except 16 & 25	Components	May be allowed under GN-4 with accountability. The weight of import items given in their reply of 10-02-16 (enclosed) may be incorporated in the AA.

The above issues with the approval of IA(KKT).

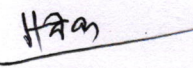

B.C. Nayak
Development Office
09-06-16

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(54)/16-TSW(B)

dated

49


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

UDYOG BHAWAN, New Delhi
Department of Commerce
Directorate General of Foreign Trade
Foreign Trade Development Officer
HARADHAN DAS

OGNIBENE INDIA PVT. LTD.

S.No-161
21/6/16

DETAILS OF MATERIAL USE IN EXPORT PRODUCT

EXPORT PRODUCT NAME : - STEERING CYLINDER YOUR PART NO 700.24.636.01
STEERIG CYLINDER OUR PART NO 970060320

Explosi on level	Component number	Object description	Comp. Qty (CUn)	Com pone nt unit	Weight	
.1	327030980	HSG. ASS.Y WELD, CPL 10DE40/22*174	1	PC	0,777	KG
.2	305284690	OBSOL HOUSING SUB ASS.Y 10DE40/22*174	1	PC	1,400	KG
...3	401072142	TUBE ST52.3 D50/40 H9 L.5000-5800	0.280	M	27,740	KG
...3	121180190	2TUBE, RAW ST52.3HPS D50/40H9 L=256	0.000	PC	1,420	KG
...3	117050390	OIL PORT, WELD M14*1.5 ISO6149D.25 H.15OK	1	PC	0,040	KG
...3	499070030	MILD STEEL SOLID WELDING WIRE Dia1.0JM56	15	G	1,000	KG
.2	143250015	BARRELL C2 GE20D0 *10DE40/22*174	1	PC	0,360	KG
...3	199170011	BARRELL, FORGED DE40/22	1	PC	0,490	KG
.2	117050390	OIL PORT, WELD M14*1.5 ISO6149D.25 H.15OK	1	PC	0,040	KG
.2	499070030	MILD STEEL SOLID WELDING WIRE Dia1.0JM56	49	G	1,000	KG
.1	333330910	ROD, ASSEMBLY 10DE40/22*174	1	PC	1,460	KG
.2	179310370	ROD, CHROMPLATED 10DE40/22x174	1	PC	0,777	KG
...3	181310170	ROD, MACHINED 10DE40/22*174	1	PC	0,777	KG
...4	199140360	ROD, RAW Y=298 10DE50/22*171	1	PC	1,600	KG
.2	426561518	NUT, PREV. TORQUE, PLASTIC M16*1.5 H=15	1	PC	0,030	KG
.2	802100031	BALL JOINT KIT D.30-TALBROS	1	PC	0,777	KG
...3	172100011	BEARING, UPPER D.30	1	PC	8,000	G
...3	172050011	BOTTOM CUP DIA. 30	1	PC	45,500	G
...3	151100011	CONICAL SPG. FOR TAP. STUD D.30	1	PC	8,000	G
...3	141500011	PRESSING	1	PC	22,000	G
...3	102100031	BALL PIN MACHINED D.30	1	PC	0,220	KG
...3	182350011	PROTECTION CAP	1	PC	0,006	KG
...3	182500031	PLASTIC BELL FOR BALL JT. D 30	1	PC	0,200	KG
.1	184150091	HEAD, MACHINED 10DE40/22*177	1	PC	0,180	KG
.2	413044052	ROD RAW ALUMINUM Ø42 L=2000	0.050	M	7,480	KG
.1	160060090	PISTON, MACHINED 10DE40/22*162	1	PC	0,047	KG
.2	413044052	ROD RAW ALUMINUM Ø42 L=2000	0.020	M	7,480	KG
.1	426570424	NUT, PREV. TORQUE, METAL M16*1.5 CL.10	1	PC	0,030	KG
.1	438020070	SPHERICAL PLAIN BEARING GE 20 ES	1	PC	0,061	KG
.1	427200350	RETAINING RING SB 35 MOD.	1	PC	0,010	KG
.1	427250040	RETAINING RING DIN7993 RB40 UNI7433	1	PC	4,500	G
.1	427240350	RETAINING RING AK35 DIN 983 GALVANIZED	1	PC	0,070	KG
.2	427240351	RETAIN. RING AK35 DIN 983 PHOSP/BURNISH.	1	PC	4,500	G
.1	428506111	CAP TA1401B-GA10A M14*1.5 PATP-EPDM	2	PC	0,002	KG
.1	499040090	VASELIN GREASE DENS. 0.83-0.87	10	G	0,777	KG
.1	499060070	OIL, CORROSION AND RUST PREVENTION VCI	0.004	LTR	0,777	KG
.1	810110090	SEAL KIT CYLINDER 10DE40/22 STD.	1	PC	0,050	KG
.2	425680020	WIPER, ROD SINGLE WP 22/30-4/7 Pu90Sh.A	1	PC	0,002	KG
.2	425021025	SEAL KI310 22/30*7/8	1	PC	0,005	KG
.2	425353145	PISTON SEAL, PTFE SLIPPER Ø40/29*4,2	1	PC	0,010	G
.2	425852040	DUALRING D.40/34,4*4,8 HI TEMP	1	PC	1,380	G
.1	499120010	VPOX PRIMER COATING 1K GRAY RAL7037-C40	17	G	0,777	KG

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

09/6/16

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21/6/16

EXPORT OF MATERIALS IN EXPORT PROMOTION
EXPORT PROMOTION SCHEME - STEELING MATERIALS
TITANIUM CYLINDER COMPONENTS

Sl. No.	Description of Material	Quantity	Value	Remarks
1	Titanium Cylinder Components	1000	100000	
2	Titanium Cylinder Components	1000	100000	
3	Titanium Cylinder Components	1000	100000	
4	Titanium Cylinder Components	1000	100000	
5	Titanium Cylinder Components	1000	100000	
6	Titanium Cylinder Components	1000	100000	
7	Titanium Cylinder Components	1000	100000	
8	Titanium Cylinder Components	1000	100000	
9	Titanium Cylinder Components	1000	100000	
10	Titanium Cylinder Components	1000	100000	
11	Titanium Cylinder Components	1000	100000	
12	Titanium Cylinder Components	1000	100000	
13	Titanium Cylinder Components	1000	100000	
14	Titanium Cylinder Components	1000	100000	
15	Titanium Cylinder Components	1000	100000	
16	Titanium Cylinder Components	1000	100000	
17	Titanium Cylinder Components	1000	100000	
18	Titanium Cylinder Components	1000	100000	
19	Titanium Cylinder Components	1000	100000	
20	Titanium Cylinder Components	1000	100000	
21	Titanium Cylinder Components	1000	100000	
22	Titanium Cylinder Components	1000	100000	
23	Titanium Cylinder Components	1000	100000	
24	Titanium Cylinder Components	1000	100000	
25	Titanium Cylinder Components	1000	100000	
26	Titanium Cylinder Components	1000	100000	
27	Titanium Cylinder Components	1000	100000	
28	Titanium Cylinder Components	1000	100000	
29	Titanium Cylinder Components	1000	100000	
30	Titanium Cylinder Components	1000	100000	
31	Titanium Cylinder Components	1000	100000	
32	Titanium Cylinder Components	1000	100000	
33	Titanium Cylinder Components	1000	100000	
34	Titanium Cylinder Components	1000	100000	
35	Titanium Cylinder Components	1000	100000	
36	Titanium Cylinder Components	1000	100000	
37	Titanium Cylinder Components	1000	100000	
38	Titanium Cylinder Components	1000	100000	
39	Titanium Cylinder Components	1000	100000	
40	Titanium Cylinder Components	1000	100000	
41	Titanium Cylinder Components	1000	100000	
42	Titanium Cylinder Components	1000	100000	
43	Titanium Cylinder Components	1000	100000	
44	Titanium Cylinder Components	1000	100000	
45	Titanium Cylinder Components	1000	100000	
46	Titanium Cylinder Components	1000	100000	
47	Titanium Cylinder Components	1000	100000	
48	Titanium Cylinder Components	1000	100000	
49	Titanium Cylinder Components	1000	100000	
50	Titanium Cylinder Components	1000	100000	

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No.161
21/6/16 26

NIBENE INDIA PVT. LTD.

TAILS OF MATERIAL USE IN EXPORT PRODUCT

EXPORT PRODUCT NAME : - STEERING CYLINDER YOUR PART NO 725.24.600.12
STEERING CYLINDER OUR PART NO 972122110

Posi vel	Component number	Object description	Comp. Qty (CUn)	Com pone nt unit	Weight	
	327232190	HOUSING ASS.Y WELD, DEKC68/36x210	1	PC	4,250	KG
	305284190	HOUSING, WELDMENT DEKC68/36x210	1	PC	3,140	KG
3	121490060	TUBE, RAW ST52.3 D80/68 BK+S L.289	0.000	PC	3,160	KG
3	401044686	TUBE ST52.3 D80/68 BK+S L.5000-5800	0.060	M	54,750	KG
3	117050610	OIL PORT, WELD M18*1.5 DIN3252	1	PC	0,043	KG
3	499070030	MILD STEEL SOLID WELDING WIRE Dia1.0JM56	18	G	1,000	KG
	184440060	W-COATED HEAD DEKC68/36	1	PC	1,470	KG
3	194440060	HEAD MACHINED DEKC68/36	1	PC	1,470	KG
4	199179170	HEAD, FORGED DEK65/36 - 80/31 L=64	1	PC	2,400	KG
	499070030	MILD STEEL SOLID WELDING WIRE Dia1.0JM56	35	G	1,000	KG
	333200370	ROD, ASSEMBLY DEKC 68/36x210	1	PC	4,780	KG
	179172320	ROD, MACHINED D.36*632 DEKF65/36*227	1	PC	4,279	KG
3	178171820	ROD, CHROMED Ø36 f8 L.584	1	PC	4,670	KG
	160370050	PISTON, MACHINED DEKC 68/36	1	PC	0,470	KG
3	199174780	PISTON, FORGED DEK 70/36 KIT	1	PC	0,892	KG
	184440050	W-COATED HEAD DEKC68/36	1	PC	0,710	KG
	194440050	HEAD MACHINED DEKC68/36	1	PC	0,710	KG
3	199171790	PISTON/HEAD RAW DEK72/38	1	PC	1,282	KG
	147050670	FLANGE DEKC 68/36*210	1	PC	0,570	KG
	199177020	FLANGE, FORGED DEKC65/36	1	PC	0,960	KG
	427240650	RETAIN. RING AK 65*2,5 DIN983 PHOSP/BURN	1	PC	0,020	KG
	151450580	RETAINING RING, DE.72 X 3.2	1	PC	0,013	KG
	151450270	RETAINING RING ID 73 mm	1	PC	0,015	KG
	182130010	CAP M18X1.5	2	PC	0,010	KG
	451441110	WASHER, PLAIN, SEALING D.25*18.2	2	PC	0,003	KG
	427351146	ROLLER CYL. D.4 L=6 DIN5402	1	PC	0,001	KG
	800260660	SEAL KIT DEKC 68/36 STD	1	PC	0,050	KG
	425354645	PISTON SEAL, PTFE SLIPPER Ø68/57*4,2	1	PC	0,010	G
	425763148	WEAR RING WR 63-68 SP=5,6	2	PC	0,004	KG
	425023051	ROD SEAL, FLEX5 36/46*8/9 STD	2	PC	0,004	KG
	425680028	WIPER, ROD SINGLE WP 36/44-4/7 STD	2	PC	0,002	KG
	425851068	DUALRING 68/62.7*5 HI TEMP	1	PC	2,460	G
	499060070	OIL, CORROSION AND RUST PREVENTION VCI	0.004	LTR	0,777	KG
	499040090	VASELIN GREASE DENS. 0.83-0.87	10	G	0,777	KG
	182320580	CARTON, ROD PROTECTION D.40 134	2	PC	0,000	KG
	499120360	EPOX PRIMER COATING 1K HP BLACK RAL9005	19	G	0,777	KG

Han
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Dr
09/06

Dr

S.No. 161
21/6/16

27

OGNIBENE INDIA PVT. LTD.

DETAILS OF MATERIAL USE IN EXPORT PRODUCT

EXPORT PRODUCT NAME : - STEERING CYLINDER YOUR PART NO 700.24.620.01
STEERIG CYLINDER OUR PART NO 970100205

Explosio n level	Component number	Object description	Comp. Qty (CUn)	Component unit	Weight	
.1	327150124	HOUSING ASS.Y WELD, CPL 10DE48/22*200 F	1	PC	2,148	KG
..2	199200011	EXTRUDED TUBE 10 DE 48/22	1	PC	2,578	KG
..2	117050390	OIL PORT, WELD M14*1.5 ISO6149D.25 H.15OK	1	PC	0,040	KG
.1	333330160	ROD, ASSEMBLY 22*200 5143215 FT	1	PC	0,430	KG
..2	179330260	ROD, MACHINED 10DE48/22*200 FT5143215	1	PC	1,121	KG
...3	181310050	ROD, MACHINED 10DE48/22*200 FT5143215	1	PC	1,150	KG
....4	199140270	ROD, RAW Y=328 22*200 FT5143215	1	PC	1,650	KG
..2	426561518	NUT, PREV. TORQUE, PLASTIC M16*1.5 H=15	1	PC	0,030	KG
..2	802100031	BALL JOINT KIT D.30-TALBROS	1	PC	0,777	KG
...3	172100011	BEARING, UPPER D.30	1	PC	8,000	G
...3	172050011	BOTTOM CUP DIA.. 30	1	PC	45,500	G
...3	151100011	CONICAL SPG. FOR TAP. STUD D.30	1	PC	8,000	G
...3	141500011	PRESSING	1	PC	22,000	G
...3	102100031	BALL PIN MACHINED D.30	1	PC	0,220	KG
...3	182350011	PROTECTION CAP	1	PC	0,006	KG
...3	182500031	PLASTIC BELL FOR BALL JT. D 30	1	PC	0,200	KG
.1	184230011	HEAD FOR RING X CIL. 10DE 48/22	1	PC	0,127	KG
.1	160140010	PISTON, MACHINED 10DE 48/22	1	PC	0,060	KG
.1	151450070	RETAINING RING D.52*3	1	PC	8,150	G
.1	427240450	RETAIN. RING AK 45*1,75 DIN983 GALVANIZ.	1	PC	10,600	G
..2	427240451	RETAIN. RING AK 45*1,75 DIN983 PHOS/BURN	1	PC	10,600	G
.1	426570424	NUT, PREV. TORQUE, METAL M16*1.5 CL.10	1	PC	0,030	KG
.1	438020070	SPHERICAL PLAIN BEARING GE 20 ES	1	PC	0,061	KG
.1	427200350	RETAINING RING SB 35 MOD.	2	PC	0,010	KG
.1	810120272	SEAL KIT 10DE48/22*189 KI/PU STD	1	PC	0,000	KG
..2	425680020	WIPER, ROD SINGLE WP 22/30-4/7 Pu90Sh.A	1	PC	0,002	KG
..2	425023026	ROD SEAL, FLEX5 22/32*8/9 STD	1	PC	0,002	KG
..2	425852200	DUALRING D48/43*3.6 HI TEMP	1	PC	0,002	KG
..2	425353445	PISTON SEAL, PTFE SLIPPER Ø48/37*4,2	1	PC	0,010	G

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No. 162
21/6/2016

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Ognbene for ratification of norms of AA no- 03110041696 dt 27-01-10.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Ognbene. Based on the information submitted, this office recommends the following.

Export

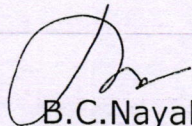
Sl. No.	Item	Qty.	Unit wt. in Kg.
1	Steering Cylinder Your Part No. 700.24.620.01	20.000	3.91
2	Steering Cylinder Your Part No. 725.24.600.12	2,000	10.40
3	Steering Cylinder Your Part No. 700.24.636.01	2,000	3.51

The export weight to be incorporated in the AA.

Import:

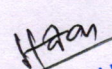
Item no	Item	Recommendations
10 & 12	Steel Tubes	The firm has not sought any wastage on the same. This Office agrees to the same.
1 to 11 except 10	Components	May be allowed under GN-4 with accountability. The weight of import items given in their reply of 10-02-16 (enclosed) may be incorporated in the AA.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Office
09-06-16

DGFT, FTDO, NC-I
Deptt. of HI, UO No 3(53)/16-TSW(B)

dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

2/10/16
2/10/16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S. Oppens for fabrication of parts
of AA no-03110041665 of 27-01-10

DES-I, DGT may kindly refer to the above mentioned AA of
M/S. Oppens. Based on the information submitted, this office
recommends the following:-
Export

Sl. No.	Item	Qty.	Unit wt. in Kg.
1	Steering Cylinder Your Part No. 700.24.620.01	20.000	3.51
2	Steering Cylinder Your Part No. 700.24.600.12	2.000	10.40
3	Steering Cylinder Your Part No. 700.24.636.01	2.000	3.51

The export weight to be incorporated in the AA.

Item no	Item	Recommendations
10 & 12	Steel Tubes	The item has not brought any wastage on the same. This Office agrees to the same.
1 to 11 except 10	Components	May be allowed under GN-4 with accountability. The weight of import items given in their reply of 10-02- 16 (enclosed) may be incorporated in the AA.

The above issues with the approval of 1A(KKT).

B. C. Nayak
Development Office
09-05-16

dated

Dept. of H.I. UO No 3(23)16-TSW(B)
DGT, FDO, NC-I

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

PORT PRODUCT NAME : - STEERING CYLINDER YOUR PART NO 725.24.600.12
STEERIG CYLINDER OUR PART NO 972122110

S.No. 162
21/6/16

Posi level	Component number	Object description	Comp. Qty (CUn)	Com pone nt unit	Weight	
1	327232190	HOUSING ASS.Y WELD, DEKC68/36x210	1	PC	4,250	KG
2	305284190	HOUSING, WELDMENT DEKC68/36x210	1	PC	3,140	KG
3	121490060	TUBE, RAW ST52.3 D80/68 BK+S L.289	0.000	PC	3,160	KG
3	401044686	TUBE ST52.3 D80/68 BK+S L.5000-5800	0.060	M	54,750	KG
3	117050610	OIL PORT, WELD M18*1.5 DIN3252	1	PC	0,043	KG
3	499070030	MILD STEEL SOLID WELDING WIRE Dia1.0JM56	18	G	1,000	KG
2	184440060	W-COATED HEAD DEKC68/36	1	PC	1,470	KG
3	194440060	HEAD MACHINED DEKC68/36	1	PC	1,470	KG
4	199179170	HEAD FORGED DEK65/36 - 80/31 L=64	1	PC	2,400	KG
2	499070030	MILD STEEL SOLID WELDING WIRE Dia1.0JM56	35	G	1,000	KG
1	333200370	ROD, ASSEMBLY DEKC 68/36x210	1	PC	4,780	KG
2	179172320	ROD, MACHINED D.36*632 DEKF65/36*227	1	PC	4,279	KG
3	178171820	ROD, CHROMED Ø36 f8 L.584	1	PC	4,670	KG
2	160370050	PISTON, MACHINED DEKC 68/36	1	PC	0,470	KG
3	199174780	PISTON, FORGED DEK 70/36 KIT	1	PC	0,892	KG
1	184440050	W-COATED HEAD DEKC68/36	1	PC	0,710	KG
2	194440050	HEAD MACHINED DEKC68/36	1	PC	0,710	KG
3	199171790	PISTON/HEAD RAW DEK72/38	1	PC	1,282	KG
1	147050670	FLANGE DEKC 68/36*210	1	PC	0,570	KG
2	199177020	FLANGE, FORGED DEKC65/36	1	PC	0,960	KG
1	427240650	RETAIN. RING AK 65*2,5 DIN983 PHOSP/BURN	1	PC	0,020	KG
1	151450580	RETAINING RING, DE.72 X 3.2	1	PC	0,013	KG
1	151450270	RETAINING RING ID 73 mm	1	PC	0,015	KG
1	182130010	CAP M18X1.5	2	PC	0,010	KG
1	451441110	WASHER, PLAIN, SEALING D.25*18.2	2	PC	0,003	KG
1	427351146	ROLLER CYL. D.4 L=6 DIN5402	1	PC	0,001	KG
1	800260660	SEAL KIT DEKC 68/36 STD	1	PC	0,050	KG
2	425354645	PISTON SEAL, PFTE SLIPPER Ø68/57*4,2	1	PC	0,010	G
2	425763148	WEAR RING WR 63-68 SP=5,6	2	PC	0,004	KG
2	425023051	ROD SEAL, FLEX5 36/46*8/9 STD	2	PC	0,004	KG
2	425680028	WIPER, ROD SINGLE WP 36/44-4/7 STD	2	PC	0,002	KG
2	425851068	DUALRING 68/62.7*5 HI TEMP	1	PC	2,460	G
1	499060070	OIL, CORROSION AND RUST PREVENTION VCI	0.004	LTR	0,777	KG
1	499040090	VASELIN GREASE DENS. 0.83-0.87	10	G	0,777	KG
1	182320580	CARTON, ROD PROTECTION D.40 134	2	PC	0,000	KG
1	499120360	EPOX PRIMER COATING 1K HP BLACK RAL9005	19	G	0,777	KG

Han
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Pr
09/06/16

BENE DIA PVT. LTD.

S.No.162
21/6/16

LS OF MATERIAL USE IN EXPORT PRODUCT

RT PRODUCT NAME : - STEERING CYLINDER YOUR PART NO 700.24.620.01
STEERIG CYLINDER OUR PART NO 970100205

io	Component number	Object description	Comp. Qty (CUn)	Component unit	Weight	
	327150124	HOUSING ASS.Y WELD, CPL 10DE48/22*200 F	1	PC	2,148	KG
	199200011	EXTRUDED TUBE 10 DE 48/22	1	PC	2,578	KG
	117050390	OIL PORT,WELD M14*1.5 ISO6149D.25 H.15OK	1	PC	0,040	KG
	333330160	ROD, ASSEMBLY 22*200 5143215 FT	1	PC	0,430	KG
	179330260	ROD, MACHINED 10DE48/22*200 FT5143215	1	PC	1,121	KG
	181310050	ROD, MACHINED 10DE48/22*200 FT5143215	1	PC	1,150	KG
	199140270	ROD, RAW Y=328 22*200 FT5143215	1	PC	1,650	KG
	426561518	NUT, PREV. TORQUE, PLASTIC M16*1,5 H=15	1	PC	0,030	KG
	802100031	BALL JOINT KIT D.30-TALBROS	1	PC	0,777	KG
	172100011	BEARING, UPPER D.30	1	PC	8,000	G
	172050011	BOTTOM CUP DIA. 30	1	PC	45,500	G
	151100011	CONICAL SPG. FOR TAP. STUD D.30	1	PC	8,000	G
	141500011	PRESSING	1	PC	22,000	G
	102100031	BALL PIN MACHINED D.30	1	PC	0,220	KG
	182350011	PROTECTION CAP	1	PC	0,006	KG
	182500031	PLASTIC BELL FOR BALL JT. D 30	1	PC	0,200	KG
	184230011	HEAD FOR RING X CIL.10DE 48/22	1	PC	0,127	KG
	160140010	PISTON, MACHINED 10DE 48/22	1	PC	0,060	KG
	151450070	RETAINING RING D.52*3	1	PC	8,150	G
	427240450	RETAIN. RING AK 45*1,75 DIN983 GALVANIZ.	1	PC	10,600	G
	427240451	RETAIN. RING AK 45*1,75 DIN983 PHOS/BURN	1	PC	10,600	G
	426570424	NUT, PREV. TORQUE, METAL M16*1.5 CL.10	1	PC	0,030	KG
	438020070	SPHERICAL PLAIN BEARING GE 20 ES	1	PC	0,061	KG
	427200350	RETAINING RING SB 35 MOD.	2	PC	0,010	KG
	810120272	SEAL KIT 10DE48/22*189 KI/PU STD	1	PC	0,000	KG
	425680020	WIPER, ROD SINGLE WP 22/30-4/7 Pu90Sh.A	1	PC	0,002	KG
	425023026	ROD SEAL, FLEX5 22/32*8/9 STD	1	PC	0,002	KG
	425852200	DUALRING D48/43*3.6 HI TEMP	1	PC	0,002	KG
	425353445	PISTON SEAL, PTFE SLIPPER Ø48/37*4,2	1	PC	0,010	G

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09/06/16

Han
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

DETAILS OF MATERIAL USE IN EXPORT PRODUCT

EXPORT PRODUCT NAME : - STEERING CYLINDER YOUR PART NO 700.24.636.01
STEERING CYLINDER OUR PART NO 970060320

S.No. 162
21/6/16

Explosion level	Component number	Object description	Comp. Qty (CU)	Component unit	Weight	
1	327030980	HSG. ASS.Y WELD, CPL 10DE40/22*174	1	PC	0,777	KG
2	305284690	OBSOL. HOUSING SUB ASS.Y 10DE40/22*174	1	PC	1,400	KG
3	401072142	TUBE ST52.3 D50/40 H9 L.5000-5800	0.280	M	27,740	KG
3	121180190	2TUBE, RAW ST52.3HPS D50/40H9 L=256	0.000	PC	1,420	KG
3	117050390	OIL PORT, WELD M14*1.5 ISO6149D.25 H.15OK	1	PC	0,040	KG
3	499070030	MILD STEEL SOLID WELDING WIRE Dia1.0JM56	15	G	1,000	KG
2	143250015	BARRELL C2 GE20D0 *10DE40/22*174	1	PC	0,360	KG
3	199170011	BARRELL, FORGED DE40/22	1	PC	0,490	KG
2	117050390	OIL PORT, WELD M14*1.5 ISO6149D.25 H.15OK	1	PC	0,040	KG
2	499070030	MILD STEEL SOLID WELDING WIRE Dia1.0JM56	49	G	1,000	KG
1	333330910	ROD, ASSEMBLY 10DE40/22*174	1	PC	1,460	KG
2	179310370	ROD, CHROMPLATED 10DE40/22x174	1	PC	0,777	KG
3	181310170	ROD, MACHINED 10DE40/22*174	1	PC	0,777	KG
4	199140360	ROD, RAW Y=298 10DE50/22*171	1	PC	1,600	KG
2	426561518	NUT, PREV. TORQUE, PLASTIC M16*1.5 H=15	1	PC	0,030	KG
2	802100031	BALL JOINT KIT D.30-TALBROS	1	PC	0,777	KG
3	172100011	BEARING, UPPER D.30	1	PC	8,000	G
3	172050011	BOTTOM CUP DIA. 30	1	PC	45,500	G
3	151100011	CONICAL SPG. FOR TAP. STUD D.30	1	PC	8,000	G
3	141500011	PRESSING	1	PC	22,000	G
3	102100031	BALL PIN MACHINED D.30	1	PC	0,220	KG
3	182350011	PROTECTION CAP	1	PC	0,006	KG
3	182500031	PLASTIC BELL FOR BALL JT. D 30	1	PC	0,200	KG
1	184150091	HEAD, MACHINED 10DE40/22*177	1	PC	0,180	KG
2	413044052	ROD RAW ALUMINUM Ø42 L=2000	0.050	M	7,480	KG
1	160060090	PISTON, MACHINED 10DE40/22*162	1	PC	0,047	KG
2	413044052	ROD RAW ALUMINUM Ø42 L=2000	0.020	M	7,480	KG
1	426570424	NUT, PREV. TORQUE, METAL M16*1.5 CL.10	1	PC	0,030	KG
1	438020070	SPHERICAL PLAIN BEARING GE 20 ES	1	PC	0,061	KG
1	427200350	RETAINING RING SB 35 MOD.	1	PC	0,010	KG
1	427250040	RETAINING RING DIN7993 RB40 UNI7433	1	PC	4,500	G
1	427240350	RETAINING RING AK35 DIN 983 GALVANIZED	1	PC	0,070	KG
2	427240351	RETAIN. RING AK35 DIN 983 PHOSP/BURNISH.	1	PC	4,500	G
1	428506111	CAP TA1401B-GA10A M14*1.5 PATP-EPDM	2	PC	0,002	KG
1	499040090	VASELIN GREASE DENS. 0.83-0.87	10	G	0,777	KG
1	499060070	OIL, CORROSION AND RUST PREVENTION VCI	0.004	LTR	0,777	KG
1	810110090	SEAL KIT CYLINDER 10DE40/22 STD.	1	PC	0,050	KG
2	425680020	WIPER, ROD SINGLE WP 22/30-4/7 Pu90Sh.A	1	PC	0,002	KG
2	425021025	SEAL KI310 22/30*7/8	1	PC	0,005	KG
2	425353145	PISTON SEAL, PTFE SLIPPER Ø40/29*4,2	1	PC	0,010	G
2	425852040	DUALRING D.40/34,4*4,8 HI TEMP	1	PC	1,380	G
1	499120010	VPOX PRIMER COATING 1K GRAY RAL7037-C40	17	G	0,777	KG

Han
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

2. No. 162
5/1/16

DETAILS OF MATERIAL USED IN EXPORT PRODUCT
EXPORT PRODUCT NAME: STEELING TUBES WITH NO. 100.2458001
ITEMS: CYLINDER CAP (NO. 100.2458001)

Sl. No.	Part Name	Material	Weight (kg)	Quantity	Unit
1	FLANGE	STEEL	0.17	1	kg
2	FLANGE	STEEL	0.17	1	kg
3	FLANGE	STEEL	0.17	1	kg
4	FLANGE	STEEL	0.17	1	kg
5	FLANGE	STEEL	0.17	1	kg
6	FLANGE	STEEL	0.17	1	kg
7	FLANGE	STEEL	0.17	1	kg
8	FLANGE	STEEL	0.17	1	kg
9	FLANGE	STEEL	0.17	1	kg
10	FLANGE	STEEL	0.17	1	kg
11	FLANGE	STEEL	0.17	1	kg
12	FLANGE	STEEL	0.17	1	kg
13	FLANGE	STEEL	0.17	1	kg
14	FLANGE	STEEL	0.17	1	kg
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27	FLANGE	STEEL	0.17	1	kg
28	FLANGE	STEEL	0.17	1	kg
29	FLANGE	STEEL	0.17	1	kg
30	FLANGE	STEEL	0.17	1	kg
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96	FLANGE	STEEL	0.17	1	kg
97	FLANGE	STEEL	0.17	1	kg
98	FLANGE	STEEL	0.17	1	kg
99	FLANGE	STEEL	0.17	1	kg
100	FLANGE	STEEL	0.17	1	kg

Haradhan Das
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

Sl. No. 165
21/6/2016

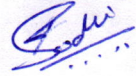
Govt of India
Office of the Development Commissioner
Ministry of Micro Small & Medium Enterprises
Mechanical Division

Subject: Adv. Authorization no 0410113324 dated 23.04.10 in respect of M/s Plant Engineering services.

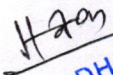
The norms may be fixed as follows:-

- Import of Sno 1 may be allowed for 60000 nos. The import weight may be allowed for 133.21 MT inclusive of 7.25% wastage after affecting 1/3rd recovery for scrap.

This issues with the approval of Director (ME) for taking view by NC.


(K.S.Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
UO note no TL-13024/94/2016-MMM&A-DCMSME dated 21.06.16


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

25/1/2016
25/1/2016

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi